50/100

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

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SECTION OFFICER (Judl.)

FORM NO. 4 (See Rule 42) CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH. GUWAHATI.

ORDER SHEET

Orginal No.	126/2002
Misc.Petition	No
Contempt Petit	ion No.
Review Applica	tion No.

Applicant(s) Siba franach Neog Respondent(s) N.O.I Jam

Advocate for Applicant(s) B.K. Sharon, S. Sarona

Advocate for Respondent(s) A-K. Chwellm Addl. Casc

Notes of the Registry

Date

ORDER OF THE TRIBUNAL

18.4.02 This is application to form

C. F. for Rs. 50/- diposited vide 197/10 76,54943

Dated ... 8 ... U. 2.11

Heard Mr. S.Sarma, learned counsel for the applicant.

The application is admitted. Call for the records.

pendency of this application shall not stand in the way of the respondents to consider the case of the applicant a for promotion.

List on 22.5.2002 for orders.

Lapos ist musupal Slek: lalun Netia prefund. and Sen Wolfs for my Me Keshonslent No 1 to

List on 6.5.2002 for orders.

Vice-Chairman

Vice-Chairman

D/No 1254 to

Dtd 304/02

My

O Suspice report we Still awaited.

No. Written statement hos been bilal

E.6.62

No wither statement hus been totast

28.6.02

Hortols has heen

to last.

9,10.02

W/s his been

6.6.02

Put up on 1st July 2002 for

orders.

19 Usham Member

On the prayer of Mr. J.L.Sarkar, 1.7.02 Learned counsel for the respondents four weeks time is allowed to file written statement. List again on 8.8.2002 for

Vice-Chairman

On the prayer of Mr. S.Sarma, 5.8.02 learned counsel for the Applicant, the case is adjourned. List again on

27.8.2002 for hearing.

On the prayer of Miss U.Das, learn-27.8.02 ed counsel for the applicant, the case is adjourned. List again on 20.9.2002 for hearing.

Vice-Chairman

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no a, sivission seem in did not best today.
The case is adjanooned to 9:10, 2002.

Rejoinder Intonilled Ny the Applicant toutility 9.10.02 On the prayer of Mr. S. Sarma, learned counsel for the applicant, the case

is adjourned. List agaion on 14.11.2002 for hearing.

Vice-Chairman

(H) 11

The east is ready tor hearing,

Now of the Registry

Date Order of the Tribunal

> Due to wow & "thing , at swill a the case in adjurned to 28/11/2002!

Ahite 98/11/20 Divinion Leen on did not seit today, (9/1/), The case is authonomed to 18/12/2012.

28/1

18/12/2001 No repreputation. , 6000 11/8C NO MUM

A. K. Frz

128.1.2003

present: - The Hon ble Mr. Justice D.N. Chowdhury, Vice-Chairman.

> The Hon'ble Mr.S.K.Hajra, Administrative Member.

When the matter was taken up for hearing Mr.A.Deb Roy, learned Sr.C.G.S.C. stated that Mr.A.K.Chaudhuri, learned Addl C.GS.C. was entrusted by the respondents to appear on their behalf and Mr. Chaudhuri is sick. Mr.Deb Roy, therefore, prayed for adjournment of the case. Mr.S.Sarma, learned counsel for the applicant did not object to adjournment, he only prayed that respondents be ordered to produce the connected records as called for including the records of the DPC on the basis of which promotion was made in the year 1999-2000 and the ACR which is referred to.

For proper adjudication of the order, the respondents are ordered to produce the connected records at the time of next hearing. List the case again for hearing on 13.2.2003.

bb

Division much did not but today. The case is evaluated to 24/3/2003.

Notes of the Registry	Date	Order of the Tribunal
: + A		

The case is ready for heaving wo tregard who and Rejoinder. 13.2.2003 Put up the matter before the appropriate Bench on 24.3.2003 for hearing.

Vice-Chairman

21-3.03

mb

24.3.2003

Present: The Hon Ble Mr. Justice D.N. Chowdhury, Vice Chairman

The Hon'ble Mr.S.Biswas, Administrative Member.

Mr.A.K.Chaudhuri, learned Addl.C.G.S. C. appearing for the respondents prayed for little accommodation to produce the record. Put up again on 21.4.2003 enabling

the respondents to produce the record.

5.02___

Member

Vice-Chairman

bb

H'M. Court dud not pot today.
The case is adjourned to
615/ was.

6.5.2003

Only the ACRs are placed. Let the respondents produce the DPC records positively by 9.5.03, else case shall proceed without the DPC records. List the matter for hearing on 9.5.03.

S. Mamban

Member

Vice-Chairman

 $n\,km$

9.5.03

Adjourned. List en 21.5.03 for heaving.

By offer

21.5.2003

Copy of the half has been sent to the office for issuit the sure to the applied an reell as to the Add, Cogs-Com the Respon. Heard the learned counsel for the parties. Hearing concluded. Judgment delivered in open court, kept in separate sheets. The application is partly allowed. No order as to costs.

Member

Vice-Chairman

 $n\,km$

IN THE GAUHATI HIGH COURT

(High Court of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram & Arunachal Pradesh)

CIVIL APPELLATE SIDE

Appeal from		20 P (ر ن	No. 8979	of 200
Civil-Rufe			\ S	140	01 200
	•			Appellant	•
	•		•	Petitioner	• :
g mains	Da	dia	6	prer.	
U	٠.	Versus		,	
Sre. Qil	σα,	Prea	bas	New Respondent	
Appellant Mr. Bipil ! For Petitioner A41. C. G.	Sar	h(com	(dusco	Opposite Part	- ty .
	, <u>c</u> , c				• • • • • • • • • • • • • • • • • • • •
Respondent For Opposite Party	•	•			
Noting by Officer or Advocate	Scrial No.	Date	0	ffice notes; reports, orders of with signature	
1 \	2	. 3 -	. 1	· • · · · · · 4	

Noting by Officer or Advocate	Scrial No.	Date	Office notes, reports, orders or proceedings with signature
1	2	.3	4
Central Administrative Tribunal केन्द्री ३ प्रशासक्तिक अधिकरण			W ₽(C) No.8979/2003
APR 2006			BEFORE
Suwahati Bonch. गुपाहाटी न्यापपीठ			E THE CHIEF JUSTICE MR P.P. NAOLEKAR HONBLE MR JUSTICE I.A. ANSARI
		24-06-04	
		Mr	B Sarma, learned Addl Central Govt
			Counsel does not want to press the writ The petition is dismissed as not pressed.
5		sd/-	IA ANSARI Sd/- PP NAOLEKAR JUDGE CHIEF JUSTICE

Memo No. HC. XXI 4881 - 82 R.M. atd. 6.4.06

Copy forwarded for information and necessary action to:

1. Deputy Registrar, Central Administrative Tribunal, Guwahati Bench, Rajgarh Road, Bhangagarh, Guwahati-781005. He is requested to acknowledge receipt of the following case record. This has a reference to his letter No. CAT/GHY/68/2001/JUDL/489 dtd. 14-6-04.

Enclo :-

O.A. 126/2002 Part A with Original Judgment.

2. Shri Siba Prasad Neog, S/o. Shri Umesh Ch. Neog, Office of the Superintendent, Central Excise, Tinsukia Range, Tinsukia.

By Order

Asstt. Registrar (I&E)
Gauhati High Court, Guwahati

SO(2) - Hr Samo Digitur in

CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

O.A. / XXX. No. 126 . . . of 2002

21.5.2003 DATE OF DECISION والمساديمين أشائية المسابية مسار Shri Siba Prasad Neog . .APPLICANT(S). Mr B.K. Sharma, Mr S. Sarma, Mr U.K. Nair and Ms U. Das . ADVOCATE FOR THE APPLICANT(S). - VERSUS -The Union of India and others .RESPONDENT(S). Mr A.K. Chaudhuri, Addl. C.G.S.C. ADVOCATE FOR THE RESPONDENT(S): THE HON'BLE MR JUSTICE D.N. CHOWDHURY, VICE-CHAIRMAN THE HON'BLE MR S.K. HAJRA, ADMINISTRATIVE MEMBER 1. Whether Reporters of local papers may be allowed to see the judgment? 2. To be referred to the Reporter or not ? 3. Whether their Lordships wish to see the fair copy of the judgment ? 4. Whether the judgment is to be circulated to the other Benches ? Judgment delivered by Hoble Vice-Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No.126 of 2002

Date of decision: This the 21st day of May 2003

The Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

The Hon'ble Mr S.K. Hajra, Administrative Member

Shri Siba Prasad Neog
Presently working as Inspector,
Central Excise, Under the Superintendent,
Tinsukia Range.Applicant
By Advocates Mr B.K. Sharma, Mr S. Sarma,
Mr U.K. Nair and Ms U. Das.

- versus -

- The Union of India, represented by the Secretary to the Government of India, Ministry of Finance, New Delhi.
- The Chief Commissioner, Eastern Zone, Customs and Central Excise, Custom House, Calcutta.
- 3. The Commissioner,
 Central Excise,
 Morelo Building, Shillong.Respondents
 By Advocate Mr A.K. Chaudhuri, Addl. C.G.S.C.

ORDER (ORAL)

CHOWDHURY. J. (V.C.)

The issue relates to career progression of the applicant in the following circumstances:

The applicant is working under the respondents as Inspector since 22.7.1976. Admittedly, the applicant is the seniormost Inspector in the Inspector Cadre as is evident from the seniority list as on 1.9.1998. According to the applicant a number of his juniors were promoted to the the cadre of Superintendent overlooking his genuine claim. He claimed that several of his juniors were premoted in the year 1995, 1997 and 1998.

ignoring his case. There was further promotions in the year 2000 promoting nine of his juniors. According to the applicant for no discernible reason he was passed over in a most illegal fashion ignoring his claim. His case was not even considered under the ACP Scheme which was introduced as per the recommendations of the Fifth Central Pay Commission.

- 2. The respondents contested the claim of the applicant and submitted their written statement. In the written statement the respondents stated that the case of the applicant was duly considered, but he could not be promoted since the DPC on their assessment found the applicant below the bench mark. In respect of the ACP benefit the respondents contended that the applicant could not be considered for the benefit under the ACP Scheme due to the fact that he did not possess the required bench mark.
- 3. We have heard Mr S. Sarma, learned counsel for the applicant and also Mr A.K. Chaudhuri, learned Addl. C.G.S.C. at length. We have also perused the records placed before us, which showed that the applicant's case was considered, but since he could not reach the requisite bench mark he was not promoted. Mr S. Sarma, learned counsel for the applicant, submitted that the applicant all throughout had a good record, but suddenly he was slided down without informing him. The learned counsel, in support of his contention referred to a decision of the Supreme Court in U.P. Jal Nigam and others Vs. Prabhat Chandra Jain and others, reported in (1995) 2 SCC 363. The learned counsel further contended that the applicant was shown to be graded 'good' in his

ACRs....

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ACRs in 1988-89, 1989-90 and 1990-91, whereas suddenly he was shown as 'just adequate' in the year 1991-92 and 1992-93. According to the learned counsel for the applicant though there was no adverse entries against him, by grading him 'just adequate', which is something like 'average', it would have adverse affect in his promotion prospects.

We have perused the ACRs and from the ACRs we do not see any down gradation as was in the case of U.P. Jal Nigam (Supra). We have also perused the DPC records of 1998, 2000, 2001 and 2002 and on consideration of the fact situation, it is difficult to hold that respondents committed any illegality in not promoting the applicant. As regards the contention of Mr S. Sarma as to the denial of the benefit of ACP to the applicant, we find it difficult to accept the contention of the respondents for not giving him the benefit of the ACP Admittedly, the respondent authority by Scheme. Establishment Order No.128/99 dated 2.11.1999 allowed the first financial upgradation to 228 Inspectors of Customs and Central Excise under the ACP Scheme as per the recommendations of the Fifth Central Pay Commission with effect from 9.8.1999. The applicant who was the seniormost Inspector and was also entitled consideration for ACP benefit. No good reasons were assigned for not giving him the financial upgradation under the ACP Scheme, whereas persons junior to the applicant were, enbloc, given the ACP benefit. respondents, assigned by the the reasons circumstances cannot be sustained. The respondents are accordingly directed to consider the case of the

applicant.....

applicant for granting him the benefit under the ACP Scheme with effect from 1999 as expeditiously as possible, preferably within three months from the date of receipt of this order with all consequential benefits.

- In this application the applicant also sought for a direction from the Tribunal to regularise his leave with effect from 16.4.1997 to 6.6.1999. We are not inclined to pass any order from our end at this stage. In our view it would be appropriate if a direction is issued to the applicant to submit a representation before the authority narrating all the facts that led to his absence. The applicant is accordingly directed to submit his representation and if such representation is filed the respondents shall duly consider the same as per law.
- The application is thus partly allowed. There shall, however, be no order as to costs.

S. K. HAJRA)

ADMINISTRATIVE MEMBER

(D. N. CHOWDHURY) VICE-CHAIRMAN

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ब्बाहारी न्यावपीट

Ouwahati Benca

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Title of the case :

O.A. No. 126 .. of 200)

BETWEEN

Shri Siba Prasad Neog

Applicant.

AND

Union of India & ors..... Respondents.

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********	*******	*****

Filed by: Ilsha Das-

Regn.No.:

File : SIBA

Date

Filed by
the applicant through
the applicant through
the bas
Advocate
16/4/02

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

(An application under section 19 of the Central Administrative Tribunal Act.1985)

O.A.No. 126 of 2002

BETWEEN

Sri Siba Prasad Neog S/o Sri Umesh Ch.Neog Presently working as Inspector Central Excise, Under the Supdt., Tinsukia Range.

...... Applicant.

VERSUS

- Union of India, Represented by the Secretary to the Govt.of India, Ministry of Finance, New Delhi-1.
- The Chief Commissioner, Eastern Zone Custom & Central Excise, Custom House Calcutta-1.
- 3. The Commissioner, Central Excise

 Morelo Building, Shillong.

 Respondents.

PARTICULARS OF THE APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION

IS MADE:

This application is not directed against any particular but has been made against the action of the Respondents in not considering the case of the applicant for promotion to the post of Supdt. The respondents by issuing various orders promoted the juniors of the applicant who were in the Inspector cadre to the post of Supdt., but the applicant being Senior to them has been denied the said benefit of promotion. The applicant since his date of joining is holding the post of Inspector without any further promotion and the respondents have not yet considered his

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case for promotion to the post of Supdt. although Juniors to the applicant have been given the promotion to the post of Supdt. The respondents even denied him the benefit of the ACP scheme without any reason, whereas Juniors are still enjoying the said benefit. The applicant preferred representations to the Concerned Authority ventilating his grievances numbers of time, but the respondents have not yet replied to any of such representations. Thus, the applicant having no other alternative has come before this Hon'ble Tribunal seeking appropriate relief. This application is also directed against the action of the respondents in not releasing the pay and regularising the leave period of the applicant.

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2. LIMITATION:

The applicant declares that the instant application has been filed within the limitation period prescribed under section 21 of the Central Administrative Tribunal Act.1985.

3. JURISDICTION:

The applicant further declares that the subject matter of the case is within the jurisdiction of the Administrative Tribunal.

4. FACTS OF THE CASE:

4.1. That the applicant is a citizen of India and assuch he is entitled to all the rights, privileges and protection guaranteed by the Constitution of India and laws framed thereunder.

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4.2. That the applicant in the year 1976 joined the services under the respondents 22.7.76 85 Inspector, and till date he is performing his duty 85 Inspector without any further promotion. The applicant presently is the seniormost Inspector in the Inspector Cadre, but the respondents for the reasons best to them, is yet to promote him to the post of Supdt. The applicant during his service tenure never been communicated with any adverse remarks nor any proceeding has initiated against him. To the best of knowledge of the applicant the respondents with an ulterior motive have denied him the due promotion to the post of Supdt., which the next promotional post for the Inspectors. Number Juniors to the applicant have been given promotion to post of Supdt.ignoring his case and to that effect nothing has been communicated to the present applicant. It pertinent to mention here that the respondents have issued the seniority list of the Inspectors as on 1.9.98 circulated the same in the said seniority list name of the applicant appeared at serial No.1.

A copy of the said seniority list as on 1.9.98 is annexed herewith and marked as Annexure-1.

4.3. That the applicant begs to state that right from the year 1995 he topped the seniority list issued year-wise, but the respondents for the reasons best known to them have denied him his due promotion to the post of Supdt. It is pertinent to mention here that as per the Annexure-1 seniority list, applicant is the seniormost Inspector in the direct recruit quota and he was very much within the zone of

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mention here that no departmental proceeding has been initiated during these 15 years, but the respondents kept on denying him the benefit of promotion due to him. The respondents have issued various orders more specifically order No.167/1995 dated 7.6.95, order No.25/95 dated 4.8.95, order No.130/97 dated 19.6.97 etc. by which juniors to the applicant have been promoted to the cadre of Supdt. In the year 1998 i.e. on 26.6.98 the respondents once again promoted juniors to the applicant to the post of Supdt.

superseding the applicant.

The applicant inspite of his best effort could not collect the aforesaid promotion orders and therefore he prays before this Hon'ble Tribunal for a direction towards the respondents for production of aforesaid orders dated 7.6.95, 4.8.95, 16.10.95, 19.6.97 and 26.6.98 at the time of hearing of this case.

consideration. That apart applicant is eligible to held the

post of Supdt.under all circumstances. For the last 15 years

respondents have not intimated any adverse communication

the applicant regarding his ACR. It is also pertinent

4.4. That the applicant begs to state that in the matter of denial of promotion the respondents once again have issued an order dated 15.12.00 promoting his 9 juniors. It is pertinent to mention here that as per the Annexure-1 seniority list all of them are junior to the applicant. To the best of knowledge of the applicant the ACRs of the applicant for the last 15 years have been rated as "Outstanding" and there is no adverse entry in these ACRs nor he has been communicated with any such adverse remark.

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A copy of the order 'bearing No.129/ØØ dated 15.12.ØØ annexed herewith and marked as Annexure-2.

4.5. That the applicant begs to state that again in the year 2001 a seniority list of Inspector as on 1.5.2001 has been circulated by the respondents. The name of the applicant like earlier occasion topped the seniority list. The Respondents are now making a move to promote some of the juniors of the applicant from the said seniority list of Inspectors prepared as on 1.5.2001.

A copy of the said seniority list is annexed herewith and marked as <u>Annexure-3</u>.

4.6. That the applicant begs to state that ventilating the grievances he preferred number of representations praying for consideration of his case for promotion to the post of Supdt. with retrospective effect i.e. from the date when his juniors were so promoted. Amongst those representations mention may be made of representations dated 4.8.98 and 5.5.2001 addressed to the Commissioner, Central Excise, Shillong.

Copies of the representations dated 4.8.98 and 5.5.2001 are annexed herewith and marked as Annexure-4 & 5 respectively.

4.7. That the applicant begs to state that right from 1995 the respondents have been denying the benefit of promotion to the present applicant inspite of the fact that

most eligible person to hold the said post of being the The aforesaid fact will be revealed from Supdt. the Annexure-1 Seniority List of Inspectors preferred as on 1.9.98. Even in the year 1995 promotions have been given his juniors without considering his case. The aforesaid fact of deprivation starts in case of applicant right from 1995. and still same is continuing. The applicant preferred numbers of representations to the concerned authority but same yielded no result in positive. Even the respondents have not choosen to give any reply in the matter. Adding insult to such injuries the respondents have issued an order bearing No.125/99 by which persons juniors to him have given the benefit of the Assured Career Progression Scheme in the grade of Inspectors. Barring the applicant all the juniors the said Seniority list have been given the benefit of the said scheme.

A copy of the said order bearing No.125/99 dated 2.11.99 is annexed herewith and marked as Annexure-6.

4.8. That the applicant begs to state the ACP Scheme came into force 25 per the recommendation of 5th Pay Commission Recommendation for removal of stagnation. The basic criteria laid down in said scheme relates to financial upgradation of the cadres in respect of all the groups of Central Services granting upgradation of pay only. Employees after completion of years and 24 years in a single grade are eligible for grant of benefit of the said scheme, mainly on the basis of length of service.

A copy of the aforesaid scheme issued by the Ministry of Personnel and Training is annexed herewith and marked as Annexure-7.

- That the applicant begs to state that the benefit of ACP Scheme is a benefit came from the 5th Pay Commission in respect of upgradation of pay. Recommendation The aforesaid benefit is virtually a right of an employee serving for 12 years in the said post. In fact, aforesaid benefit is only in respect of upgradation of pay to reduce the financial hardship of the employee who has been stagnating in the said for last 12 years. Again after completion of 24 years of service an employee is entitled to get the benefit of such financial upgradation on the same count without their being any physical promotion. applicant entered the services of the respondents in the year 1976 and by now he has completed 26 years of service in the same grade without any promotion, but the respondents without any basis have been denying him the said benefit of upgradation under the ACP Scheme.
- 4.10. That the applicant begs to state that the respondents have now refused to release his salary for the leave period which he took on medical ground. The applicant suffered from T.B in the year 1997 and to that effect he submitted his leave application along with medical certificate but after his joing the duties w.e.f, 6.6.99 , the respondents have now withheld his salaries. To that effect the applicant preferred number of representations but same yielded no result in positive and through

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application he is also making a prayer before this Hon'ble Tribunal for a direction towards the respondents to regularise his leave period w,e,f, 16.4.97 to 6.6.99 and to pay him the salary due to him for the said period. The applicant has got an apprehension that due to the said dispute regarding leave and salary perhaps the respondents have denied him the due promotion with some ulterior motive.

The applicant craves leave of the Hon'ble Tribunal to produce all the relevant documents including the medical certificates at the time of hearing of the case.

4.11. That the applicant begs to state that in the . matter of promotion the applicant is being deprived of claim and situated thus he legitimate made representation to the Concerned Authority ventilating his grievances. Needless to say here that the respondents for the reasons best known to them have been promoting junior officers without and any reason. Even the representations preferred by the applicant have not been disposed of by the respondents. As per the Annexure-3, seniority list of Inspectors as on 1.5.2001, the applicant is the seniormost Inspector and now the respondents are making move to upgrade the cadre of Inspectors pursuant to a judgement passed bv Hon'ble Tribunal. Taking into consideration the aforesaid serious action depriving the present applicant from his due promotion, there is every likelihood that this also his case will be considered for such upgradation future promotion. Apprehending aforesaid danger applicant is now constrained to make an interim prayer for consideration of his case and/or to stall the process of promotion/upgradation till finalisation of his case.



Alternatively, the applicant is making an interim prayer for consideration of his case for such upgradation sought to be made by the respondents without prejudice to his claim for promotion raised w.e.f. 1995 when his immediate junior was so promoted, during the pendency of this case.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

- 5.1. For that the action/inaction on the part of the respondents in not considering the case of the applicant for promotion to the post of Supdt. w.e.f. 1995 is per-se-illegal, arbitrary and violative of Article 14 and 16 of the Constitution of India and laws framed thereunder.
- 5.2. For that the applicant being the seniormost Inspector ought to have given the promotion to the post of Supdt. when his immediate junior was so promoted.
- 5.3. For that the respondents ought to have intimated the present applicant the reason for such denial of promotion which has been continuing since 1995 and when most of his juniors got the said promotion, there is no earthly reason as to why he has been denied the benefit of said promotion.
- 5.4. For that the applicant being the seniormost Inspector and he topped the seniority list right from 1995, the respondents ought to have given him the promotion to the post of Supdt.in the year 1995 itself.
- 5.5. For that the applicant being eligible candidate for getting promotion to the said post of Supdt. and since there being no proceeding pending against the applicant, the



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respondents ought not to have denied him the benefit of the said promotion.

5.6. For that the respondents have acted illegally depriving the applicant his due promotion to the post of Supdt. although he was the seniormost Inspector right from 1995. The respondents even denied the applicant his due upgradation of pay scale under ACP scheme although he fulfills the requisite qualification prescribed in the said scheme. Even the respondents have now refused to release his salary and to regularise his leave period.

5.7. For that in any view of the matter the action/inaction of the respondents are not sustainable in the eye of law and liable to set aside and quashed.

The applicant craves leave of the Tribunal to advance more grounds both legal as well as factual at the time of hearing of the case:

6.DETAILS OF REMEDIES EXHAUSTED:

That the applicant declares that he has exhausted all the remedies available to them and there is no alternative remedy available to him.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

The applicant further declares that he has not filed previously any application, writ petition or suit regarding the grievances in respect of which this application is made before any other court or any other Bench of the Tribunal or any other authority nor any such application, writ petition or suit is pending before any of them.

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8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above, the applicant most respectfully prayed that the instant application be admitted records be called for and after hearing the parties on the cause or causes that may be shown and on perusal of records, be grant the following reliefs to the applicant:-

- 8.1. To direct the Respondents to promote the applicant to the post of Supdt., taking into consideration the promotions made earlier to his juniors in the year 1995, with retrospective effect i.e. the date on which his immediate junior was so promoted in the year 1995, onwards.
- 8.2. To direct the respondents to extend all the consequential benefits including salary, seniority etc w.e.f 1995, onwards.
- 8.3. To direct the respondents to extend the benefit of ACP scheme to the present applicant with retrospective effect i.e. w.e.f. 9.8.99 with all consequential benefits.
- 8.4. To direct the respondents to regularise his leave period w,e,f, 16.4.97 to 6.6.99 and to pay him the salary due to him for the said period.
- 8.5. Cost of the application.
- 8.6. Any other relief/reliefs to which the applicant is entitled `to under the facts and circumstances of the case and deemed fit and proper.

9. INTERIM ORDER PRAYED FOR:

During the Pendency of the OA the applicant prays for an interim order directing the respondents not to promote/upgrade any Inspector from the Annexure-3 seniority

(Frest)

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list alternatively to consider this case for promotion/upgradation to the post of Supdt.as has been sought to be done by the respondents within a short time, without prejudice to his claim of such promotion with retrospective effect.

10.

11. PARTICULARS OF THE I.P.O.:

1. I.P.O. No. : 76 549436

2. Date : 8/4/02

3. Payable at : Guwahati.

12. LIST OF ENCLOSURES:

As stated in the Index.

VERIFICATION

I Shri Siba Prasad Neog, aged about 50 years, S/o-Shri Umesh Ch.Neog, Presently working as Inspector, Central Excise, Under Makum Range, Tinsukia Division, do hereby solemnly affirm and verify that the statements made in paragraphs 1-3,41,49,75,411, and 575,12. are true to my knowledge and those made in paragraphs 42,43,56. are also true to my legal advice and the rest are my humble submission before the Hon'ble Tribunal. I have not suppressed any material facts of the case.

And I sign on this the Verification on this the 16th day of April of 2002.

Signature.

ENIORITY LIST IN THE GRADE OF INSPECTOR AS ON 01-09-98

SL.	NO. NAME & QUALIFICATION	DATE OF BIRTH	DATE OF APPTT. IN GOVT. SERVICE	DATE OF CONFIR- MATION	DATE OF APPTT. AS INSPECTOR	HETHER DR, PR	REMARK.
,,, <u></u>	S/OHRI					,	Base man serve diput
	Siba Prasad Neog, B.A.	29-08-52	22-07-76	10-10-81	22-07-76	DR	• .
2.	Dinesh Mahanta, B. Sc. (H)	01-01-55	12-09-23	13-05-87	12-09-83	DR	
3.	Gangadhar Das, (ST), B.A.	01-08-56	12-07-82	13-05-87	12-07-82	DR	
4.	Bikesh Kr. Saikia, (ST), B. Com.	01-01-57	08-03-82	13-05-87	08-03-82	DR	
5•	Ms. Sayada Jasmine Bagum, B. L.	(1-12-52	15-04-74	01-12-82	16-11-82	PR	
. 6.	Debendra Moshahary, (ST), M.A.	20-09-58	05-03-82	13-05-87	05-03-82	DR	
7.	James Dohling, (ST), B.A.,	18-03-55	02-03-82	13-05-87	02-03-82	DR	
8.	Karendra Nath Daimary, (ST), B.Sc.	01-01-58	12-07-32	13-05-87	12-07-82	DR	
9.	Debajyoti Mishra, 3. Com.	01-09-54	01-06-74	01-12-82	16-11-82	PR	
10.	Dipak Roy Choudhury, 3. Sc.	11 - 07-5	01-07-82	13-05-87	01-07-82	DR	
11.	Santanu Kr. Chalia, B. Sc. (H)	C1-03-5"	29-07-82	13-05-87	19-07-82	DR .	,
12.	Faizuddin Fakir, B. Sc.	52-20-10	10-09-82	13-05-87	. 10-09-82	DR .	111.6
13.	Haripada Debnath, B. Sc.	01-02-45	20=03-74	01-12-82	16-11-82	PR	
. 14.	Kumud Ch. Deka, B. Sc.	18 - 01-5ê	05-07-82	13-05-87	05-07-82	DR	•
15.	Benu Prasad Jaishi, B. A.	2 2- 03-56	03-04-82	1:-05-87	03-04-		eputatic
16.	Mukul Baruah, B. Sc.	(1-J2-59	11-08-82	13-05-87	11-08-82	DR with	D.R.I.D
17-	Chandan Kr. Chanda, B. A.	10-12-55	25-01-77	1:-05-87	18-01-82	DR	
18.	Chandan Biswas, B. Sc.	24-07-5	01-04-82	1:-05-87	01-04-82	DR :	
19.	Dipankar Choudhury, B. Sc.	07-10-57	09-07-82	1:-05-87	09-07-82	DR	:
	L. Hauferram(ST), P.U.	24-12-46	01-03-74	0,-12-82	16-11-82	.₽R ·	

Attented Does ate

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Conto . . . P/2.

وا د شر مريدوه مصومة	2.6	3.	- مند مدر مدر مدر مدر مدر مدر مدر مدر مدر مد	5.	6.	7.	8.
	S/SHRI				gates pulse savie	States pairs desired galary gard	ne semin denta per-a parte
21.	Sudip Kr. Nandi, B. Sc.	01-02-51	07-09-77	01-12-82	16-11-82	PR	
22	Biman Ch. Das, (SC), H.S.L.C.	21-08-47	15-03-74	01-12-82	16-11-82	PR	
. J.	Syotish Ch. Das, (SC), B.A.,	01-12-52	14-11-77	01-12-82	16-11-82	PR	
247	Amit Kr. Deb, Matric	01-10-41	06-04-74	01-12-82	16-11-82	PR	
250	Carendra Ch. Rabha, (ST), B.A.	01-11-49	22-01-77	01-12-82	26-11-82	PR	
26.	Ms. Lilyda Shangpliang, (ST), B.A.	27-01-52	03-02-74	01-12-82	1 6 - 11-82	PR	• .
27.	Pankajlal Singha, B. A.	28-01-60	20-06-83	13-05-87	20-06-83	DR	
80 a	Warun Kr. Singha, B. Sc.	01-02-57	22-10-83	13-05-87	22-10-83	DR	•
29.	Pannalal Singha, B. Com.	30-01-58	20-06-83	13-05-87	20-06-83	DR	
30.	Ashok Kr. Dey, B. A.	10-06-53	10-04-78	01-08-83	15-07-83	PR	
31.	Ms. H. Memcha Devi, B. Sc.	01-12-57	05-05-83	13-05-87	05-05-83	DR	
32.	W. S. K. Singh, (O.B.C.), B.A.	01-03-57	07-09-83	13-05-87	07-09-83		signed)
33-	Swapan Dutta, B. Sc.	18-12-56	09-03-83	13-05-87	09-03-83	DR	Signed,
340.	ക്രlaram Das, P. U.	12-02-53	23-06-77	01-08-83	18-07-83	PR	
35.	Debashish Mazumder, B. Com.	22-01-57	02-05-83	13-05-87	02-05-83	DR	
36.	Jamkhogin Haokij, (ST), B.A.	01-03-60	30-05-83	13-05-87	30-05-83	DR	*** · · · · · · · · · · · · · · · · · ·
37.	Ms. Hilda Mary Synrem. (ST). P.U.	07-12-50	14-02-78	U1-08-83	05-07-83	PR	
38.	Abdul Mutalib, 3. Sc.	01-01-57	31-12-80	13-05=87	07-07-83	DR	
139.	Sujit Mishra, B. Sc.	17-01-59	08-09-83	13-05-87	08-09-83	DR	
40. aiso 41.	Syed Taffique Hussain, B. Sc.	20-09-58	06-10-83	30-05-87	06-10-83	DR	
41.	Dhani Ram Das, P. U.	07-02-50	26-02-78	01-08-83	22-07-83	PR grave	1495 () 1178.
42.	Pabitra Kataki, B. Sc.	25-12-57	02-05-83	13-05-87	02-05 - 83 g	DR call	

Shiv Sankar Basumatary (ST), M.A.	16-04-66	20-04-92	08-04-95	03-07-97	in the second	
Pradip Kr. Dey, D.Sc.	11-05-64	11-05-92	_	02-07-97	PR	
3.3. Tiwari, B.Com.	01-06-69	26-10-92	=	01-07-97	PR	
Suman Purkayastha, B.Sc. (Major)	26-10-69	05-06-92	08-04-93	03-07-97	PR	
Amri Lama, B.A.	13-11-67	19-01-93	19-03-95	01-07-97	PR	
Sudip Paul Choudhury, H.S.L.C.	01-03-52	03-11-82	02-11-35	03-07-97	PR	
Joydeep Das, B.Sc.	15-08-66	23 - 07 - 9 2	19-03-95	02-07-97	PR	-4
.joy Goswami, B.Com.	01-12-68	2907-92	19-03-95	03-07-97	PR	.
Satyen Bora, B.Sc.	17-11-68	01-12-92	03-04-95	02-07-97	PR	
Walini Chakraborty. B.Com.	20-12-62	16-09-91	16-09-93	02-07-97	PR	
Bipul Kr. Bora, B. Com.	¢5-01-65	13-05-90	13-06-92	02-07-97	PR	2 · *
Pankaj Kr. Moitra, B.Com.	26-08-63	2905-92	19-03-95	02-07-97	'PR	
Kalidas Paul, B.Com. (Major) Dulal Ch. Biswas (SC)	22-01-56	09-03-93	03-04-95	02-07-97	PR	
Dulal Ch. Biswas (SC), B.Sc.	01-07-65	06-08-92	CC-04-95	02-07-97	PŖ	
Madan Majumder (SC), B.Gom.	10-05-62	25 - -3 2- 92	¢8-04-95	02-07-97	PR	
Arel Marak (ST), B.A.	01-05-67	12-04-91		02-07-97	PR	- 152
Subal Ch. Das (SC), H.S.L.C.	16-11-53	11-04-85	15-05-87	02-07-9	PR	
M. Haokhoseizau (ST), M. Com.	01-04-65	30-06-92	¢3-04-95		PR	
Partha Roy (SC), B.Com.	23-12-67	12-04-91	19-04-93	01-07-9* 02-07-97	PR	



- 17 - ANNEXURE-2

TELL OF THE COMMISSIONER OF CENTRAL EXCISE ENVISORS

ABLISHMENT ORDER NO. 129 /2000 DATED, SHILLONG THE 15 HORE GMARK

Subject: Estt. promotion, transfer and posting in the grade of Supdt.

Gr. 'B' - order regarding.

PART - I

PROMOTION

The following inspectors of Central Excise & Customs are hereby promoted to the of Superintendent Gr. '8' in the scale of pay of Rs. 6500-200-10,500/- with effect find date they take charge of higher post at the places of posting with immediate effect in further orders.

SI.No.	Name
01	Shri Dinesh Mahanta
02	Shrl Gangadhar Das
03 -	Sint. Sayeda Jasmine Begum
04	Thil Debendra Mushahary
05	Shrl James Dohling
06	Shrl Karendra Nath Dalmary
07	Shrl L. Hau Fahrlem
08	Shri Jyotish Ch. Das
09	Shri Beliram Das

The Seniority of Shri Dinesh Mahanta will be fixed by placing him in the active below Late Pinaki Shankar Roy and above Shri P.S. Purkayastha No. 2 with promoted to the grade of Superintendent vide office Estt. order No. 41/9 20.03.98.

The Seniority of the other officers will be fixed in the order shown above

The pay in respect of Shri Dinesh Mahanta on promotion should be fixed indame the stage it would have reached had he been promoted from the date Shri P.S. Purk No.2 was promoted and he would be deemed to have been promoted to the Superintendent with effect from the date Shri P.S. Purkayastha No. 2 was promoted. He be entitled to any arrears of pay for the period preceeding the actual date of promoting.

The other officers promoted vide this order are hereby asked to exercise options one month from the date of promotion as to whether their initial pay should be fixed higher post on the basis of FR 22(I) (a) (1) straightway without any further review on a lincrement in the pay scale of the lower post or their pay on promotion should be fixed in the manner as provided under FR 22 (a) (i) which may be refixed under the providing 22 (i) (a) (1) on the date of accrual of next increment in the scale of pay of lower post once exercised shall be final.

In the event of refusal of promotion they would be debarred from promote period of one year.

Work



TRANSFER AND POSTING

to of Superiorent

The following transfers, postings and adjustments in the grade of Superintend B; are vereby ordered with immediate effect and until further orders.

51 .Na.	Name	From	То	Ret
• ·	Shri Dinesh Mahanta	Tezpur Range	N. Lakhimpur Range	
	(on promotion)	Tezpur CE Divn.	Tezpur CE Divn.	
02.	Shri Gangadhar Das	Hars. Audit Unit	Supdt. (Adl.)	1
1	(on promotion)	Guwahati	CE Hars. Office, Shg.	
03.	Smt. S. Jasmine Begum	Technical Branch	Supdt. (Tech.)	- 17
	(on promotion)	Tinsukla CE Dlvn.	Tinsukia CE Divn.	
04.	Chally etish Ch. Das	Tempur Range	Eundt. (Tech.)	
	(on promotion)	Tezpur CE Divn.	Tezpur CE Divn.	3.5
(15)	Shri Bellram Das	Numaligarh Range	Sonari Range	
i	(on promotion)	Jorhat CE Divn.	Jorhat CE Divn.	

The following officers are hereby placed at the disposal of Commissioner of Custon NER, Shillong.

SI:No.	Name	Present place of posting
01	Shri Debendra Mushahary	Internal Audit Branch, Shillong
	(on promotion)	
02.	Shri James Dohling	Customs Hars. Office, Shillonn
	(on promotion)	
03.	Shri Karendra Nath Dalmary	Hatisar Land Customs Station
	(on promotion)	Mark CDD Class
04.	Shri L. Hau Fahriem	Anti Smuggling Unit, CPD, Aizza
	(on promotion)	

promotion to the grade of Assistant Commissioner which was issued subject to to outcome order in Civil Appeals No. 257 of 1988 and 4004-07/87 with CMF No. 160 and 9014-88 and Writ Petitions No. 506/88, 2635/81, 512535 and 1200/884532 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending before the Hon'ble Supreme Court and subject to final order O.A. No. 3/93 pending

2. This order is issued as per the CATs order. In Misc. Petition No. 131/96 dated 23.09.96) but subject to the outcome of the original application. No. 101/96 before the Hon'ble CAT. C. wahati.



In the event of any deputationist(s) being reverted to parent Commissional tunion has to officer (s) in the above promotion order will be reverted as inspector.

The above of the strated to Customs will Join as Superintendent or promotion present places of posdings till such time their orders of transfer/posting is decided? Commissioner, Customs NFR, Shille 7.

5d/ ..

ofc (Z TOCHHAWNG)

CENTRAL EXCISE, SHILL

Dated: /g · /g

C No. II(3)28/ET.III/2000/J4u2-42

Copy forwarded for Information & necessary action to:-

- 1. The Chief Commissioner (EZ), Central Excise & Customs, 15/1, Strand Road, Customs,
- 2. The Commissioner of Customs NER. Shilling, He is requested to decide postings.

 Superintendents released to Currains.
- 3. The Commissioner (Appeals), Customs & Central Excise, Guwahati.
- 4. The Additional Commissioner (Lech.), Central Excise Hq 3. Office, Shillong,
- 5. The Deputy, Assistant Commissioner of Central Excise Diving Copy meant for the concerned officer (s) Is/are enclosed.
- 6. The Deputy/Assistant Commissioner of Central Excise Hqrs, Shillong. The copy meant for the concerned officer is enclosed.
- 7. The CAO/PAO. Central Excise & Customs, Hqrs. Office, Shillong.
- 8. Srl/Smt.

for compliance.

- 9. Accounts 1 & II/ET 1 & II/ Confdl. Br./CIU-cum-VIG Br. of Hars,. Office, Shillong.
- 10. The General Secretary, Group 'B' Superintendents' Association, / Group 'C' Execution Officers' Association. Customs & Central Excise, Shillong.

11.Guard file.

(B. THAMAR)

OC ADDITIONAL COMMISSIONER

CUSTOMS & CENTRAL B

SHILLQNG.

Accessed

Advocate

SENIORITY LIST OF INSPECTOR AS ON 01.05.2001.

31.V o .	Name & Educational Qualification S/Shri	Date of Birth	Date of Apptt. in Govt. service	Date of confirmation in Govt. service	Date of appointment as Inspector	Whether DR/PR as Inspector	Remarks
<u> </u>	<u> </u>		L	L		-l	<u> </u>
- 63 in	02	03	04	05	06	07	08
The	Siba Prasad Neog, B.A	29.08.52	22.07.76	10.10.81	22,07.76	DR	
2.	Bikash Kumar Saikia, (ST), B. Com.	01.01.57	08.03.82	13.05.87	08.03.82	DR	
3.	Chandan Kr. Chanda, B.A	10.12.55	25.01.77	13.05.87	18.01.82	DR	
4.	Chandan Biswas, B.Sc	24.07.57	01.04.82	13.05.87	01.04.82	DR	
5.	Dibakar Choudhury, B.Sc	07.10.57	09.07.82	13.05.87	09.07.82	DR	
6.	Sudip Kr. Nandi, B.Sc	01.02.51	07.09.77	01.12.82	16.11.82	PR	
7.	Amit Kr. Deb, Matric	01.10.41	06.04.74	01.12.82	16.11.82	PR	
8	Smt. Lilyda Shangpliang, (ST), B.A	27.01.52	03.02.74	01.12.82	16.11.82	PR	
9.	Pankajlal Singha, B.A	28.01.60	20,06.83	13.05.87	20.06.83	DR	
10.	Tarun Kr. Singha, B. Sc	01.02.57	22.10.83	13.05.87	22.10.83	DR	
11	Pannalal Singha, B.Com	30.01.58	20.06.83	13.05.87	20.06.83	DR	
12.	Ashok Kr. Dey, B.A.	10.06.53	10.04.78	01.08.83	15.07.83	PR	
13.	Smt. H. Memcha Devi, B.Sc	01.12.57	05.05.83	13.05.87	05.05.83	DR	
14.	Debashish Mazumder, B.Com	22.01.57	02.05.83	13.05.87	02.05.83	DR	
15.	Jamkhogin Haokip, (ST), B.A	01.03.60	30.05.83	13.05.87	30.05.83	DR	
16.	Smt. Hilda Mary Synrem, (ST), PU	07.12.50	14.02.78	01.08.83	05.07.83	PR	
17.	Abdul Mutalib, B.Sc	01.01.57	31.12.80	13.05.87	07.07.83	DR .	
18.	Sujit Mishra, B.Sc	17.01.59	08.09.83	13.05.87	08.09.83	DR	
19.	Syed Taffique Hussain, B.Sc	20.09.58	06.10.83	30.05.87	06.10.83	DR	the state of the s
20.	Dhani Ram Das, PU	07.02.50	26.02.78	01.08.83	22.07.83	PR	the state of the training of the
21.	Pabitra Kataki, B.Sc	25.12.57	02.05.83	-13.05.87	02.05.33	PR	
22.	Jasabanta Mazumder, B.Sc	03.01.61	18.05.83	13.05.87	18.05.83	DR	
23.	Rajkumar Kalita, B.Sc	15.10.56	05.05.83	13.05.87	05.05.83	DR	

NOW COM

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0:	U Z	03	04	05	00		
24		10.01.58	15.06.83	13.05.87	06 15.06.83	07	08
25		01.03.59	04.08.83	1305.87	04.08.83	DR	
26	1 J	01.09.56	01.09.83	13.05.87		DR	
27		20.01.57	22.10.83	13.05.87	01.09.83	DR	
28		01.01.58	07.09.83	13.05.87	22.10.83	DR	
29		18.01.57	30.08.83	13.05.87	07.09.83	DR	On Deputation with DRI, New Delhi
30		29.11.58	13.05.83	13.05.87	30.08.83 13.05.83	DR	
31	The state of the s	03.01.58	07.09.83	13.05.87	07.09.83	DR	On Deputation with DRI, Silchar
32	1	31.08.57	11.07.83	13.05.87		DR	
33.	Borrara Ivioriari Das. D.A	01.09.57	19.09.83	13.05.87	11.07.83	DR	44.24
34.	1	02.09.58	02.05.83	13.05.87	19.09.83	DR	
35.		04.10.56	20.06.83	13.05.87	02.05.83	DR	
36.	,,,,,,,,,,,	31.12.58	10.05.83		20.06.83	DR	
37.	1 enditata ranta, D.SC(H)	01.01.57	07.09.83	13.05.87	10.05.83	DR	On Deputation with DRI.Silchar
38.	Dambaru Borah, (ST)	01.07.55	08.06.83	13.05.87	07.09.83	DR	
39.	Debeswar Chandi (ST), B.A	01.03.58	17.09.83	13.05.87	08.06.83	DR	Y 90.
40.	Prafulla Kr. Taye, (ST), B.A	01.00.58	06.10.83	13.05.87	17.09.83	DR	
41.	Thangchuoilo, (ST), B.A	01.03.52		13.05.87	06.10.83	DR	
42.	Tushar Kanti Sen, B. Com (H)	15.01.57	16.05.83	13.05.87	16.05.83	DR	
43.	Niharesh Nandi, (SC), B.A	01.11.56	16.09.83	13.05.87	16.09.83	DR	
44.	Larho Krelo, (ST), B.A	01.03.60	10.11.83	13.05.87	10.11.83	DR	
45.	Sakkam Kilong, (ST),B.A	04.08.59	12.10.83	13.05.87	12.10.83	DR	10 10 10 10 10 10 10 10 10 10 10 10 10 1
46.	Dilip Kr. Gogoi, B.Sc	01.09.56	01.10.83	13.05.87	01.10.83	DR	
47.	Bibhuti Bhusan Borah, B.Sc		11.11.83	13.05.87	11.11.83	DR	
48	Shyamal Kr. Dutta, B.Sc	01.03.57 25.01.57	06.10.83	13.05.87	06.10.83	DR	
. 49.	Ashok Kr. Chakrahorty P.C.		01.11.83	13.05.87	01.11.83	DR	
50.	Khagen Borah, B.Sc	01.11.58	01.02.84	13.05.87	01.02.84	DR	
51.	Bijoy Bhusan Baruah,	01.01.59	01.11.83	13.05.87	01.11.83	DR	
52.	Phani Bhusan Roy, B.Sc	01.09.59	07.09.83	13.05.87	07.09.83	DR	
53.	Dipak Kr. Deb, B.SC	01.09.56	05.09.83	13.05.87	05.09.83	DR	
54.	Basudeb Bhatacharjee, M.A	16.01.58	06.09.83	13.05.87	06.09.83	DR	
55.	Imranul Goni	23.02.58	26.09.83	13.05.87	26.09.83	DR	
56.	Subhasish Guha, B.Com	11.10.56	24.10.83	13.05.87	24.10.83	DR	
57.	Dilip Kr. Chettri, B.Sc	03.03.60	06.10.83	13.05.87	06.10.83	DR	
58.	Parag Kr. Baruah B A	01.03.57	19.02.83	13.05.87	25.05.83	DR	
	- Liegiti. Daidali, D.A.	12.10.58	10.11.83	13.05.87	10.11.83	DR	On Deputation with DRI, New Delhi
.,		• .		 	L		on opposition on, New Delli

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01	02	03	04	05	06	07	08
651.	Sanjib Kr. Borpujari, B. Sc.	11.09.68	06.04.92	08.04.95	08.02.00	PR	
652.	Jugal Kr. Lahon, B. Com	13.01.60	15.12.92	01.04.96	08.02.00	PR	
653.	Smt. Jaimole K.M., B. A.	19.05.66	15.05.91	01.04.95	08.02.00	PR	
654.	Sandip Das (SC), B. Com (H)	21.12.63	30.08.93	01.04.96	08.02.00	PR	
655.	Kanakeswar Goswami, B. Sc.	01.01.64	07.02.86	10.11.88	09.02.00	PR	
656.	Nishitush Choudhury, HSLC	04.05.65	18.06.86	10.11.88	08.02.00	PR	
657.	Mahadeo Pradhan, HSLC	22.02.60	04.12.80	01.02.82	09.02.00	PR	
658.	Bimal-Jyoti Dey, HSLC	28.02.57	04.12.80	01.02.82	08.02.00	PR	
659.	Ranjit Das, HSLC	02.09.57	05.12.80	01.02.82	08.02.00	PR	
660.	Smt Suchana Dey, HSLC	19.01.67	08.01.88	08.01.90	08.02.00	PR ,	
661.	Kamalakanta Das (SC), HSLC	01.01.58	17.03.81	01.02.82	10.02.00	PR	
662.	R. K. Ibongsana Singh, M. A.	01.04.66	17.07.78	01.08.80	11.02.00	PR	
663.	Smt. Kwianti mon Diengdoh (ST), P. U.	17.02.64	01.08.89	01.08.91	08.02.00	PR	
664.	Banlurlem Lyngdoh Tron (ST), P. U.	07.06.67	17.07.89	01.08.91	08.02.00	PR	
665.	Smt. Iorilla Myrthong (ST), E. A.	07.11.66	21.07.89	04.08.91	08.02.00	PR	
666.	Anil Saikia, P. U.	30.06.64	25.08.89	23,11.91	08.02.00	PR	
667.	Sanjiv Kr. Sethi, B. A.	24.07.66	10.11.89	23.11.91	09.02.00	PR	
668.	Niranjan Malakar (SC), B. Com	30.10.59	18.09.89	23.11.91	08.02.00	PR	
669.	Smt. Malabika Roy (SC), HSLC	02.01.66	15.09.89	23.11.91	08.02.00	PR	
670.	Shyamal Deb (SC), B. Com	01.11.62	05.12.93	01.04.96	08.02.00	PR	
671.	Kajal Kr. Mandal (SC), HSLC	05.10.67	20.09.89	23.11.91	08.02.00	PR	
672.	David N. Sangma (ST), P. U.	01.01.60	15.09.89	23.11.91	08.02.00	PR	
	Smt. Bansharai Kharkongor (ST), B. A.	19.12.65/	19.09.89	23.11.91	08.02.00	PR	
	Ashish Dutta (SC), B. Com	29.03.67	13.05.94	01.04.97	08.02.00	PR	
	Ram Bilash Das (SC), B. Sc.	27.12.71	16.05.94	01.04.97	15.02.00	PR	
	Smt. Hatkim Lhovum (ST)	01.03.65	16.05.94	01.04.97	11.02.00	PR	
	Darilang Pakyntein (ST), B. A.	28.12.67	01.06.94	01.04.97	08.02.00	PR	
	Utpai Das (SC), HSLC	28:08.71	12.08.94	01.10.96	08.02.00	PR	
679.	Parag Kanti Das (SC), B. Sc.	01.03.67	24.02.92	16.01.97	08.02.00	PR	



To,

Date : 04-08-98

The Commissioner, Central Excise, Shillong.

Sir,

Sub: Denial of Promotion.

Please refer to my earlier representations dt. 4.8.95 against Establishment order No. 167/1995 dt. 7.6.95, against order No. 25/95 dt. 4.8.95, against order No. 309/95 16.10.95 and against order No. 130/97 dt. 19.6.97. I received any reply to the above representations wherein, mentioned I had sought clarification withholding my promotion. I once again draw your kind attention to the Establishment order No. 92/1998 dt. 26th of June 1998. I have to state that my name has been figuring 1st in the order of seniority list, but I have been denied promotion for reasons best known to the department. In this connection, I state that I have not been communicated with any adverse remarks in my Annual Confidential Report since last 10 years and I donot have any departmental proceedings against me on adverse grounds.

Inspite of that, Ι am regarding the denial of my promotion. At this moment I am on in total leave on medical grounds, so kindly send the reply to my residential address given below.

request the Commissioner clarify the matter regarding my withholding of promotion.

Yours faithfully,

(SRI S.P. NEOG)

Inspector, Central Excise, L.K.R.B. Road, Nabin Nagar,

Guwahati-781 Ō24.

lttested

Advocate.

To,

Date: 05-05-2001.

The Commissioner, Central Excise, Morelo Building, Shillong.

Sir,

Sub: Withholding my promotion.

Please refer seniority the list issued department on 1.9.98 wherein my name is in No. 1 slot of the aforesaid seniority list. But my name does'nt figure in the promotion order No. 129/2000 dt. 15.12.2000, and received by our office on 20.1.2001. I have representated my case several times earlier, I am yet to receive any reply from your office, for this act of denial of promotion. As a result, I am totally the dark about the happenings in the department subsequently the non-communication about my case. I have not received a single letter, as to why I have been denied and deprived of my legitimate right to promotion on seniority basis.

In this context, I have to inform you that I had joined the department on 22.7.76 as Inspector, Central Excise. I had passed all my departmental examinations in one term and accordingly confirmed in the present post. I further state that I have not been communicated with any adverse remarks in the Annual Confidential Report for the period earmarked for promotion.

Hence, I request the Commissioner to kindly inform me as to why my name is always in No. 1 position and still, I am not being promoted to the post of Superintendent.

Yours faithfully,

(SRI S.P. NEOG)

Inspector, Central Excise, Makum Range, Tinsukia.

Mossesi Morocate.

PE

OFFICE OF THE COMMISSIONER OF CENTRAL EXCISE ::::: SHILLONG.

ESTABLISHMENT, ORDER NO. 125/99

DATED, SHILLONG THE 02.11.99. TARROLL CASUA

Subject :-

The Assured Career Progression Scheme in the grade of Inspectors-Implementation of order Regarding.

PART - I

The following Inspectors of Customs & Central the ACP Scheme as per the recommendations of the Fifth Pay Commission in the scale of pay of Rs. 6,500-200-10,500 w.e.f. August 9, 1999.

<u> 51.No</u>	Name of the Name of Name of Name of the Na	200-10,500 w.e.f. August 9, 1999.
	Name of the Officer S/Shri	Present place of posting
01.	Dinesh Mohanta	<u>or poscing</u>
02.	Gangadhar Das	Tezpur Central Excise
. 03.	Debendra Moshahary	Guwahati Central Excise
04.	James Dohling	Hqrs. Audit, Shillong
05.	Karendra Nath Daimary	Aizawl Customs Divn.
C6.	Dipak Roy Choudhury	Customs Hqrs · Shillong
37.	Santanu Kr Chalia	Guwahati Central Excise
08.	Faizuddin Jakiz	Customs Hqrs. Shillong
09.	Kumud Chandra Doka	Guwahati Customs Divn.
10.	Bena Prasau Jarshi	Guwahati Central Excise
11.	Mukul Baruah	D.R.I., New Delhi
12.	Chandan Kumar Chanda	Imphal Customs Divn.
3.	Chandan Biswas	Dhubri Central Excise
14.	Dibakar Choudhury	Agartala Customs Divn.
15.	PanhajeJalisinha	Guwahati Central Excise
15.	Tarun Kr. Singh	Imphal Customs Divn.
17.	Panalal Sinha	Karimganj Customs Divn.
18.	Smt. H. Memcha Devi	Guwahati Central Exci e
19.	Debashish Mazumdar	511Char Central Excise
20.	Abdul Mutalib	Agartala Customs Divn.
21.	Sujit Mishra	Mizawl Customs Divn.
22.	Syed Taffique Hussain	Tinsukia Central Excise
23.	Pabitra Kataki	Guwahati Central Excise
24.	Jesabanta Mazumdar	Dibrugarh Central Excise
25.	Raj Kumar Kalita	Rarimganj Customs Divn
26.	Jatin Chandra Das	Commr. (Appeal), Guwahati
27.	Dils Debajyoti Sinha	rinsukia Central Excise
28.	Ganesh Chandra Sharma	Guwahati Customs Divn.
29%	Joyd Dutta	Guwahati Central Excise
30.	Hom Prasad Sharma	Silchar Central Excise
,	and	Dibrugarh Central Excise,
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Attested ...

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Swapan Kumar Nath D.R.I., New Delhi 31. Silchar Central Excise 32. Tridip Chandra Roy D.R.I., Silchar A.A. 33. Rahul Sinha 34. Imdadur Rahaman Dimapur Customs Divn. Karimganj Customs Divn. 35. Sagar Kumar Dutta 36. Dhubri Central Excise Dwigendra Mohan Das 37. Guwahati Castoms Divn. Naziruddin 38. Sudip Kumar Dutta D.R.I., Silchart eggs onkow? Guwahati Central Excise Hem Chandra Kalita 39. 40. Debeswar Chandi Dimapur Customs Divn. 41. Prafulla Kumar Taye Dimapur Customs Divn. 42. Thangchuolio Aizawl Customs Divn. 43. Tushar Kanti Sen Agartala Customs Divn. 44... Niharesh Nandi Guwahati Central Excise Larho Krelo 45. Dimapur Customs Divn. Sekham Kilong 46. N.C.B., Imphal 47. Dilip Kumar Gogoi Dibrugarh Central Excise Bibhuti Bhusan Borah 48. Dibrugarh Central Excise 49. Guwahati Customs Divn. Shyamal Kumar Dutta Imphal Customs Divn. 50. Ashok Kr. Chakraborty 51 . . Khagen Borah Guwahati Customs Divn. 52. Bijoy Bhusan Borah Aizawl Customs Divn. 53. Phani Bhusan Roy Choudhury Silchar Central Excise 54. Dipak Kumar Deb Guwahati Central Excise 55. . Basudeb Bhattacharjee Customs Hqrs. Shillong. 56. Imranul Goni Dibrugarh Central Excise 57. Subhashish Guha Guwahati Central Excise Customs Hars ! Shillong 58 • · · Dilip Kumar Chettri Parag Kr. Baruah D.R.I., New Delhi 59. 60. Asit Chakraborty Karimganj Customs Divn. 51. Binayak Bhattacharjee Silchar Central Excise 62. Ashish Adhikari Customs Hqrs. Shillong. 63. Biswendu Dey Guwahati Central Excise 64. Subir Das D.R.I., Guwahati 65. Dhubri Central Excise Bikash Ch. Nath 66. Niharanjan Deb Roy Shillong Range. 67. Guru Prasad Das Tezpur Central Excise Bhaskar Kanti Bhattacharjee 68. Karimganj Customs Divn. 69. Panalal Dutta Digboi Central Excise 70. Gopeswar Ch. Paul Dhubri Central Excise 71. Ajit Mohan Paul Marg Applit, Shillong. 72. Mohit Kanti bev Kanimus of Customs Diva 73. Maliendra Putta D.R.J. . Gwaheti 74. Mrinal Kanti Goswami Customs nars. Shillong.

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-: 3,:-

75. Sasanka Sekhar Das Md. Mukhibur Rehaman 76. 77. Jagadindu Das Ganesh Chandra Deka 78. Pijush Banerjee 79. Md. Hanif Alam Bora 30. Swapnatur Mohanta 💹 81. Haripada Roy Rabindra Kumar Bora 83. 84. Nijit Kumar Nandy Dharani Bora 85. Md. Abdul Munim 86. 87. Prahlad Borborah Rabindra Pathak 88. 89. Narendra Chandra Talukdar 90. Lckhendra Nath Sonowal Jitendra Kumar Saikia 91. Balaram Pegu 92. 93. Ratneshwar Doley Jogesh Sonowal 95. John Oscar Marak 96. Priyaram Doley 97. Bishnu Ram Bore 98. Lalchangliani Sailo Dambaru Bhaktiari 99. Paul Peter Kujur 100. 101. Ajit Debnath 102. Raj Kumar Dorendrajit Singh 103. Haratosh Kumar Das 104. Hareshwar Gowami 105. Sanjoy Kumar Manumdar 106. Buddha Pratim Dutta 107. Raj Kumar Debendra Singh 108. Subir Dutta Choudhury 109. Raj Kumar Sur Chandra Singh 110. Lgoru Rustom Mon 111. Vanzakhup Hungzo Shivaji Chanda 112. 113. Abhijit Dey (No.1) 114. Ratnangshu Chakraborty Phanidhar Kakoti 115 -116. Gobindanath Kalita

litendra Mohao Boro

217.

Guwahati Customs Divn. Guwahati Customs Divn. Imphal Customs Divn. Dimapur Customs Divn. Guwahati Customs Divn. Tinsukia Central Excise Guwahati Customs Divn. Karimganj Customs Divn. Tezpur Central Excise Guwahati Central Excise Guwahati Customs Divn. Karimganj Customs Divn Karimganj Customs Divn Dhubri Central Excise Guwahati Central Excise Dimapur Customs Divn Aizawl Customs Divn. Jorhat Central Excise Tezpur Central Excise Dibrugarh Central Excise. Dhubri Central Excise Dimapur Customs Divn. Dhubri Central Excise Oscil Hqrs. Audit, Shillong 181 Tinsukia Central Excise Karimganj Customs Divne Customs Hars . Shillong har Imphal Customs Divn. 2013 New Cus. House Airpool Mumbai. Guwahati Customs Divn Karimganj Customs Divn. D.R.I., Shillong. ...C.B. Imphal NOIDA Imphal Customs Divn. N.C.B. Imphal Jorhat Central Excise Tinsukia Central Excise Anti-Evasion, Shillong. Karimganj Customs Divn. Guwahati Customs Divn. Guwahati Central Excise

Governori Distoms Divav

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Attested

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118. Ashim Roy 119. Fallav Lochan Saikia 120. Nirmal Kumar Das 121. Pranab Kumar Phukan 122. Pankaj Kumar Bhattacharjee 123. Sanjeev Kumar Chakraborty 124. Bhagirat Baruah (19) 125. Bikash Chakraborty Mobendu Warayan Roy 127 Lobendu Shekar Das 128. Kailash Barman 129. Tafiruddin Ahmed 130. Binoy Kishore Sharma 131. Jayanta Bhattacharjee 132. Prasanna Sharma 133. Dwipen Chandra Bania 134. Babul Mazumdar 135 Kshitendu Kumar Malakar 136. Samiran Das 137 L.L. Mate 138. Deepak Mahanta 139. Lalkhoneh Simte 140. Kaizadal Jayanta Kumar Pathak Kiran . Thapa 142. 143 Jayanta Banik 144. Nd. Shardul Ahmed Gautam Chandra Mandal 145. 146. Ramdev Goswami 147. Santanu Mukherjee 148. String Singh Nongbet 149. Biswajit Kar 15Ö. Fabitra Kumar Saikia 151. Sunirmal Das Choudhury 152. Anit Kumar Sengupta 153. Bikram Shankar 154. Niranjan Dhar 155. Benu Ranjan Sutradhar 156. Amit Dutta 157. Pijush Kanti Dey 158. Biswajit Paul 159. Ajoy Ghosh Pradip Kumar Mahanta 160.

D.R.I., Silchar Tinsukia Central Excise Silchar Central Excise Guwahati Central Excise Guwahati Central Excise S-ilchar Central Excise Guwahati Central Excise Guwahati Customs Divn. Karimganj Customs Divn. Silchar Central Excise C.B.I., Guwahati Customs Hars. Shillong. Guwahati Customs Divn. Customs Hqrs. Shillong. Tezpur Central Excise Guwahati Central Excise Guwahati Central Excise Customs Hqrs. Shillong. Guwahati Central Excise Hars. Law Branch, Shillong Guwahati Customs Divn. Imphal Customs Divn. Silchar Central Excise Tezpur Central Excise Customs Hqrs. Shillong. Guwahati Central Excise Shillong Range. Guwahati Central Excise Guwahati Central Excise Guwahati Central Excise Guwahati Central Excise D.R.I., Shillong. Dimapur Customs Divn. S-ilchar Central Excise Guwahati Customs Divn. Guwahati Central Excise Dibrugarh Central Excise Guwahati Central Excise Guwahati Customs Divn.

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	1.61.	Sach: "Dura"	
1	162.	Sashi Prasad Gogoi	Dibrugarh Central Excise
-	163.	Dilip Kumar Sharma	(No.1) Jorhat Central Excise
٠.	164.	Jagadish Ch. Rajbon	gshi Guwahata Cari ta Kicise
	165.	Ranenau Dutta	Taribe Central Excise
	166.	Hem Chandra Sharma	Commr. (Appeals), Guwahat
		Rudolf Valentino Bas	
	167.	awaban ngs	
	168.	Ms. Zarina Khan Shad	Dimapur Customs Divn.
	169.	Tapan Kumar Rajkhowa	Shillong.
	170.	Rishore Ranjan Wath	rinsukla Central Excise
	171.	Tapan Chandra Gayan	Dhubri Central Excise
	172.	Anthony Pothmilong	Commr. (Appeals), Guwaha
	173.	K. Hmar	rgrs. A udit, Shillond
	174.	Sukumar Goswami	Silchar Central Excise
	175.	Sudip Kumar Dey	Guwahati Customs Divn.
	176.	Shyam Sundar Joshi	Guwahati Central Excise
	177.	Hiramba Basumatary	Guwahati Customs Divn.
•	178.	Premananda Saikia	Dhubri Central Excise
	179.	Dharmeshwar Deka	Dibrugamh Central Excise
	180.	Li_adhar Paite	Guwahati Customs Divn.
	181.	Sinam Charle	Tinsukia Central Excise
	٠.	Sinam Chita-ranjan Sir	igh Hars small by
	•	Thoudam N.G. Singh	Hqrs. STS Br. Shillong;
	184.	Parun Kumar Dutta Sisir Dey	Imphal Customs Divn. D.R.I., Guwahati
	185.	Sisir Dey	Agartana
		Swapan Roy \	Agartala Customs Divn.
		apash Bhattacharjee	Tinsukia Central Excise
		mitabh Bhattacharjee	Hars. Audit, Shillong.
	-	Yed Ahmed Shah	Customs Hqrs • Shillong
		ijay Thapa	Guwahati Central Excise
		odus Salam Ruknuddin	Hqrs. CAudit, shillong.
	· Ut	tam Kumar Dey	Dibrugarh Central Excise
		hish Kumar Nandy	Dibboi Central Excise
		lip Kumar Sharma (No.:	Customs Hors. Shillong.
	F-7 11	anda Chandra Roy	Customs Divn.
	J. Sh	eikh Amzad Hussain	Guwahati Central Excise
•	TIT:	ranmoy.Dutta	Guwanati Customs Divn
	, • Kau	Maniya Bhattacharica	Marimganj Customs Divo
	اندده	LJIC Bhuyan	NOIDA
199	'• Bij	en Lyngdoh	Dimapur Customs Divn.
200 201	on.	ar Kar	Hars - Audit, Shillar
		nu Roy Choudhury	Karumganj Customs Divn
202 203	• Utp.	al Bhattacharies	Karımganj Customs Divn.
2 کا خ	· Ms.	Tshering Lahmu Bhutia	Customs Hqrs. Shiilong.
			Customs Hars. Shillong.
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-3	6 :
204. Nibash Ranjan Das	•
205. Revel Martin Chyne	Imphal Customs Divn.
206. Manindra Sarania	Hqrs. STS Br., Shillong
207. Nehru Pegu	C.B.W., Guwahati
- oa regu	Guwahati Customs Divn.
Transfer Daimant	Imphal Customs Divn.
209. Uttam Kumar Das 210. Jyonish pa	Guwahata C
10 2 t 2:1 Das	Guwahati Customs Divn.
royan Warmakar	Agartala Customs Divn.
, a oddcam Das	Excise
213. Nandeshwar Basumatary	D.R.I., Guwahati
origes Dhar	Guwahati Customs Divn.
215. Jayanta Kumar Hiwali	Guwahati Customs Divn.
216. Swapan Kumar Rov	dorhat Central Excise
21/ Raj Kumar Bhuminjov Singh	Hqrs. Customs, Shillong
Tallitie hat Choughing.	D.R.I., Imphal
Sumtinthang Pulamte	Silchar Central Excise
220. Meitram Indramani sinch	Hars. Law Br., Shillong.
Snankar Pratim Deb	Jornat Central Excise
222. Prabir Kumar Sen	Karimganj Customs Divn:
223. Manakendra Banik	Hars Adjn Br., Shillong
224. Sujit Bhattacharjee	Silchar Central Excise
225. Ng. Sanahal Singh	Customs Hqrs. Shillong.
226. Dolan Chara	Imphal Curton -
- Choudhum	Imphal Customs Divn.
, Louist Singh	Calcutta Law Cell
228. Debashish Chakraborty	Guwahati Custom Purise
	Guwanati Chata

Guwahati Customs Divn. The financial upgradation is subject to the following and conditions.

- The officers are expected to perform duties as are entrusted to them together with retention of old designation. Financial upgradation is personal to the incumbent for the stated purposes and restiction of the ACP scheme for financial and certain other benefits (HBA, Allotment of Government accommodation, Advances etc.,) only without conferring any privileges related to higher status (eg. Invitation to ceremonial function, deputation to higher
- (ii) The financial upgradation under the ACP scheme shall be purely personal to the employee and shall have no relevance to his seniority postion. As such, there shall be no decided that the important of the senior employee on the ground that the junior employee in the grade has got higher pay-scale under the ACP scheme.
- Wiii) Pay shall be fixed under the provisions of F.R. 22I (a) subject to a minimum financial benefit of Rs. 100/-. The financial benefit allowed under the Assured Career Progression scheme shall be final and no pay fixation benefit shall acrue at the time of regular promotion i.e. posting against a functional post in the higher grade.

/(iv) Grant of higher pay-scale under the ACP scheme shall be conditional to the fact that an employee, while accepting the said benefit, shall be deemed to have given his unqualified acceptance for regualr promotion or occurence of vacancy subsequently. In case he refuses to accept the higher post on regular promotion subsequently, he shall be subject to normal debarment for regular promotion as prescribed in the general instructions in this regard. However, as and when he accepts regular promotion thereafter he shall become eligible for the second upgradation under the ACP scheme only after he completes the required eligibility service/period under the ACP scheme in that higher grade subject to the condition that the period for . which he was debarred for regular promotion shall not count for the purpose. For example, if a person has got one financial upgradation after rendering 12 years of regular service and after 2 years therefrom if he refuses regular promotion and is consequently debarred for one year and subsequently he is promoted to the higher grade on regular basis after completion of 15 years (12+2+4) of regular service, he shall be eligible for consideration for the second upgradation under the ACP scheme only after rendering ten more years in addition to two years of service already rendered by him after the first financial upgradation (2+10) in that higher grade i.e. after 25 years (12+2+1+10) of regular service because the debarment period of one year cannot be taken into account towards the

(v) · The financial upgradation contemplates merely placement on personal basis in the higher pay scale/grant of financial benefits only and shall not amount to actual/functional.

required 12 years of regular service in that higher grade.

The Head of Office should satisfy the conditions before fixing the pay of the above officers.

TOCHHAWNG')

C.No. II(24)1/2T.I/99/

Copy forwarded for information & nocessary action to:

- Shri Lakhbir Singh, Under Secretary, AD-IIIA, Government of India, Ministry of Finance, Department of Revenue, North Block, New Delhi - 1. 医乳头囊乳炎 医多种皮肤等性 化二
- The Clief Commissioner (Eastern Zone), Customs & Central Excise, 15/1, Strand Road, Customs House, Calcutta - 01.
- 3. The Deputy Director, Directorate of Revenue Intelligence, 7th Floor, Drum Shape Building, I.P. Bhawan, I.P. Estate, New Delhi - 110002. Copy meant for the officer(s) is/are enclosed for delivery.
- The Commissioner (Customs), North Eastern Region, Shilleng:

- The Commissioner (Appeals), Customs & Central Excise, Guwahati
- The Additional Director: Glieral, Directorate of Revenue Intelligence, Calcutta Zo al Unit, 8, Ho-Chih Minh Sarani,
- The Assistant Director, Directorate of Revenue Intelligence, Shillong Regional Unit, Oak Hall, Oakland, Shillong. Copy meant for the officer(s) concerned is/are enclosed for
- The Deputy Director, Narcotics Control Bureau, Imphal Regional Unit, Paona Bazar, Imphal-733001 .- Copy meant for the officer (s) concerned is/are enclosed for delivery.
- The Deputy Commissioner (Airport), Sahar International Airport Sahar, Mumbai-99. Copy meant for the officer concerned is 10.
- The Deputy Development Commissioner: Noida Export Processions Zone, Noida, Dadri Road, Phase-II, Noida-201305 (U.F.). Copy meant for the officer(s) is are enclosed for delivery.
- The .dministrative Officer (Estt.) Central Bureau of Investigation, Government of India, Block No.-3, 4th Floor, C.G.O. Complex, Lodhi Road, New Delhi - 110003.
- The Superintendent of Police, Central Bureau of Investigation, Anti-Corruption Branch, Sundarpur, Guwahati-5. Copy meant for the officer concerned is enclosed for delivery. 13.
- The Joint Commissioner (Tech.)/Deputy Commissioner (Tech.),
- The Assistant Commissioner of Central, Excise/Customs Division 14. concerned is/are enclosed or delivery. 15.
- The Superintencent, Calcutta Law Cell. Shillong Law Unit, M.S. Building, 15/1, Strand Road, Custems & Central Excise, 16.
- The Superintendent (Appeals), Customs & Central Excise, Guwahati The Superintendent
- The superintendent (Appears), Customs & Central Excise, Guwanac Copy meant for the officer(s) concerned is/are enclosed for the Superintendent

 Officer(s)

 Officer(s) Hqrs. Office, Shillong. Copy meant for the officer(s) concerned is/are enclosed for delivery. 18.
- The Superintendent & Hqrs. Office, Shillong. Copy mean,t for the officer(s) concerned is/are enclosed for delivery.
- The C.A.O./P.A.O., of Hars. Office, Shillong.
- 20. Shri/Sati. for compliance. 21.
- Accounts-I & II/ET.I & II/Confidential Branch/CIU-Cum-Vig. Br. 22.
- The General Secretary, Gr. 'C' Executive Officers' Association. Customs & Central Excise, Shillong. Guard File.
- 23.

Attested

Advecate.

C.NO.TI(18)1/Accts.I/98/

ded for information and necessary action to:

The p.A. to the Commissionerof Customs/Central Excise,

The Woint Comnet sioner (F&Y) / (Tech), Central Excise,

- The Aucistant Commissioner, Custo s / Centual Excise Division. (All Division)
- The Adm. Office. (Estt.) Customs & Central Excise. Shilleng. !5 』
- The Adm. Office (Customs), Customs, NER, Shillong.

(D. CHOUDHURY, 919W1) CHIEF ACCOUNTS OFFICER CUSTOMS & C. NTRAL EXCISE SHILLONG.

HICE IMMEDIATE

Ho. 35032/1/97-Estt(D)
Government of India
Ministry of Fersonnel, Fublic Grievances and Tensions (Departs ont of Personnel and Training)

> North Block, Nov Belhi-110001 August 9, 1999

CETICE MEMCRANDUM

Subject:-THE ASSURED CAREER PROGRESSION SCHEME FOR THE CENTUAL GOVERNMENT CIVILIAN EMPLOYEES

The Fifth Command Pay Commission in its Report has made certain recommendations relating to the Assured Career Frogression (ACP) Scheme for the Central Government civilian employees in all Ministries/Departments. The ACP Scheme need employees in all Ministries/Departments. The ACP scheme need to be viewed as a Safety Net to deal with the problem of genuine stagnation and hardship faced by the employees due to consideration it has been decided by the Government to introduce with certain modifications as indicated hereunder:

GROUP 'A' CENTRAL SERVICES

In respect of Group 'A' Central Services (Technical/O-Technical), no financial upgradation under the Scheme is ben' proposed for the reason that promotion in their case must be described. Hence, it has been decided that there shall be not specified under the ACP Scheme for Group 'A' Central Services (Technical/Non-Technical). Cadre Controlling Authorities i their case would, however, continue to improve the promotic of organisational challes on functional grounds by may of organisational study, cadre review, étz. as per prescrited 3.

GROUP 'B', 'C' AND 'D' SERVICES/POSTS AND ISOLATED POSTS IN CREATE 'A', 'B', 'C' AND 'D' CATEGORIES

while in respect of these categories also promoted shall continue to be duly carned, it is proposed to adopt the ACI stagnation either in a calre or in an isolated post. Keeping in view all relevant factors, it has therefore been decided to grant two first cial magnifications, it has, therefore, been decided central Pay Communications (as recommended by the Fifth of the cial magnifications) (as recommended by the Fifth of the complex confidence of the fifth of the complex confidence of the fifth of the of the f Council (JCM) under the ACF Scheme to Group 'B', 'C' and 'P' employees on count then of IX some and 24 years (subject to a some political forms of IX some and 24 years (subject to a some political promotional avanues shall also cualify for similar for similar

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retain categories it out toyons such as communiincluding those with temforthy status), ad-hociand contract cuployees shall not quality for benefits under the aforesaid shall become be addressed upgradations under the ACP Scheme shall, however, be abjust to the conditions mentioned in

- 3 %2 + 'Regular Service' for the purpose of the ACP Scheme, shall be interpreted to mean the eleigibility for regular promotion in
- Introduction of the ACF Scheme should, however, in now on the basis of vacancies. Attempts needed to improve promotional of organisations/cadres on functional grounds by way in organisational study. Cadre reviews, etc. as per prescribed of organisational study, cadre reviews, etc. as per prescribed norms should not be given up on the ground that the ACF Schame. has been introduced.
- Vacancy based regular promotions, as distinct from financial upgradation under the ACP Scheme, shall continue to be granted after due scheening by a regular Departmental Promotion Committee as per relevant rules/guidelines.

SCREENING COMMITTEE

- 6.1 A departmental Screening Committee shall be constituted for the purpose of impocenting the cases for grant of benefits under the ACP Scheme.
- The composition of the Screening Committee shall be the Service Rules for real prescribed under the relevant Recruitment/ Service Rules for regular promotion to the higher grads to which financial upgradation is to be granted. However, in cases where of the UFSC, the Screening Committee upder the Chairmap Hember to the UFSC, the Screening Committee upder the Chairmap Hember to the UFSC, the Screening Committee upder the Chairmap Hember to the UFSC, the Screening Committee upder the Chairmap Hember to the UFSC, the Screening Committee upder the Chairmap Hember to the UFSC, the Screening Committee upder the Chairmap Hember the upder the Chairmap Hember the UFSC, the Screening Committee upder the Chairmap Hember the upder of the UESC, the Screening Committee under the ACF Schew shall, instead, be headed by the Secretary or an Officer of Aguivaland rank of the concerned Ministry/Department. In respect of isolated Posts, the composition of the Screening Committee (with modification as noted above, if your continuous challes to the proas noted above, if required) shall be the same as that of the DIC for promotion to analogous grade in that Ministry Department.
- In order to prevent operation of the Act Scheme from resulting into unite strain on the administrative machinery, the Screening Committee shall follow a time-schodule and meet twee in a financial wear to formally in the first first of Japuary and inatinancial year-Droferably in the first week of January and July for advance recognished of the cases a translatively cases July for advance Processing of the cases. Adcordingly, case matering during the first-half (April-Septomber) of a Particular be tolted up for good of benefits under the ACF Scheme shall be tolted up for construction by the Screening Committee meeting be taken up for consideration by the Screening Committee mering in the first week of January of the provious financial year. in the first week of January of the previous financial year Similarly, the Screening Committee meeting in the first week of July of any financial year chall to see that would be July of any financial year shall Process the cases that would be financial war. For cond-half (October-Harch) of the same financial war. financial year. For exceptle, the Seccenting Committee macking in the first weak of January, 1999 would process the cases that would attain maturity during the partial arrived agents. Would attain maturity during the period April 1, 1999 to September 30. 1999 and the Screening Committee meeting in the

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first week of July, 1999 would process the cases that would mature during the period October 1, 1999 to March 31, 2000.

- Authorities shall constitute the first Screening Committee of the current financial year within a month from the date of issue of these instructions to consider the cases that have already benefits under the ACP Scheme. The next Screening Committee shall be constituted if per the time-schedule suggested above.
 - 7. Ministries/Departments are advised to explore the Possibility of effecting savings so as to minimise the additional financial commitment that introduction of the ACP Scheme may
 - 8. The ACF Scheme shall become operational from the date of issue of this Office Memorandum.
 - 9. In so for an persons serving in the Indian Audit and Accounts Departments are concerned, these orders issue after' consultation with the Comptroller and Auditor General of India.
 - 10. The Fifth Central Pay Commission in paragraph 52.15 of its Report has also separately recommended a "Dynamic Assured Career Progression Mechanism" for different streams of doctors. It has been decided that the said recommendation may be considered separately by the administrative Ministry concerned in the Department of Personnel and Training and
- and meaning of the provisions of the ACP Scheme shall be given by the Department of Tersonnel and Training (Establishment-D).
 - 12. All Ministries/Departments may give wide circulation to these instructions for guidance of all concerned and also take ground situation obtaining in services/cadres/posts within their administrative jurisdiction;
- 13. Hindi version would follow.

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(K.K. JHA)
Director(Establishment)

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NDITIONS FOR GRANT OF BENEFITS UNLER THE

The ACF Scheme environges merely placement in the higher ray -scale/grant of financial benefits (through financial upgradation) only to the Govt. servant concerned on personal basis and shall, therefore, neither amount to functional/regular promotion nor would require

The highest pay-scale upto which the financial upgradation under the Scheme shall be available will be Rs.14,300-18,300. Beyond shall be filled strictly on a same based promotion.

The financial benefits under the ACF Schome shall be granted. from the date of completion of the eligibility Period prescribed under the ACF Scheme or from the date of issue of these instructions whichever is later;

The first financial ungration under the SCT Scheme shall be allowed after 12 years of regular service and the second upgradation upgradation subject to fulfillment of prescribed conditions. In other words, if the first upgradation dets postboned on account of the words, if the first upgradation gets postponed on account of the would have consequential effect on the second meanadation which would vould have consequential effect on the second upgradation which would

overnment service career of all employee shall be counted against egular promotions (including in-situ promotion and fast-track under the ACP Scheme in the entire remotion availed through limited departmental competitive examiation) availed from the grade in which an employee was appointed as direct recruit. This shall mean that two financial upgradations uring the prescribed Feriods (12 and 24 years) have been availed by employee. If an employee has already got one regular promotion, n employee. If an employee has already got one regular promotion, shall qualify for the secont financial upgradation only on an employee, no benefit under the ACF Scheme. In the ACF Scheme shall accrue to him; Residency Periods (requian service) for grant of benefits chouse who appointed to an appoint of the product of the grade in which an

Fulfillment of normal promotion norms (bench-mark, departmenexamination, seniority-cum-fitness in the case of Group 'D' Doyees, etc.) for grant of financial upgradations, performance such duties as are entrusted to the employees together with ention of old designations, tinancial upgradations as personal eme for financial and certain other benefits (House Building without conferring any privileges related to higher status y without conferring any privileges related to higher status invitation to ceremonial functions, deputation to higher posts, shall be assured for grant of benefits under the act actions. .) shall be ensured for grant of benefits under the ACP Johons:

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7. Financial approach ion under the School shall be given to the next higher that a accordance with the existing hierreby in a cadre/cat by ci posts without creating new posts for the purpose. Howe, in case of isolated posts, in the absence of defined hierarchical grades, financial upgraintion shall be given by the Manistries/Departments concerned in the immediately next higher (as adard/common) pay scales as indicated in Annexure II which is in keeping with Part A of the First Schedule annexed to the motification dated September 30, 1997 of the Ministry of Finance (Department of Expenditure). For instance, incumbents of inolated posts in the pay scale S-4, as indicated in annexure II, will be eligible for the proposed two financial upgradations only to the pay scales S-5 and S-6. Financial upgradation on a dynamic basis (i.e. without having to create posts in the relevant scales of pay) has been recommended by the Fifth Central Pay Commission only for the incumbents of isolated posts which have no avenues of promotion at all. Since financial upgra lations under the Scheme shall be personal to the incumbent of the isolated post, the same shall be filled at its original level (pay scale) when vacated. Posts which are part of a well-defined cadre shall not qualify for the ACP Scheme chall be granted conforming to the existing hierarchical structure only;

8. The financial upgradation under the scheme shall be ourse.

8. The financial upgradation under the ACP Scheme shall be purely personal to the employee and shall have no relevance to his senicrity position. As such, there shall be no additional financial upgradation for the senior employee on the ground that the junior employee in the grade has got higher pay scales.

under the ACP scheme;
9. On upgradation under the ACP Scheme, pay of an employee sell
be fixed under the provisions of FR 22(I) a (1) subject to a
minimum financial benefit of ks. 100/- as per the Department of
Personnel and Training Office Memorandum No. 1/6/97-ray. I date
July 5,1999. The financial benefit allowed under the ACP scheme
shall be final and no pay-fixation benefit shall accrue at the
time of regular promotion i.e. posting against a functional
post in the higher grade;
TO. Grant of higher pay-scale under the ACP Scheme shall be
conditional to the fact that an employee, while accepting the said
benefit, shall be deemed to have given his unqualified acceptance
for regular promotion on occurrence of vacancy subsequently. In
case he refuses to accept the higher post on regular promotion
subsequently, he shall be subject to normal department for regular
promotion us prescribed in the general instructions in this regard.
However, as and when he accepts regular promotion therefiter, he
shall become aligible for the second upgradation under the AP
Scheme only after he completes the required eligibility servee/
period under the ACP Scheme in that higher grade subject to the
condition that the period for which he was debarred for realar
promotion shall not count for the purpose. For example, if a
person has got one financial upgradation after rendering tyears
of regular service and after 2 year, unreform if he refuse regular
promotion and is consequently deterred for one year and absequently
he is promoted to the higher grade on regular basis after completion
of 15 years (12+2+1) of regular service, he shall be elitible for

consideration for the second upgradation under the ACP ic come only after rendering ben more vours in addition to two years of service

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already rendered by him after the first financial upgradation (2+10) in that himser grade i.e.after 25 years (12+2+1+10) of regular service because the debarment period of one year cannot be taken into account towards the required 12 years of regular service in that his her grade:

service in that his her grade;

11. In the matter of disciplinary/penalty proceedings, grant of benefits under the ACP Scheme shall be subject to rules governing normal comotion. Such cases shall, therefore, be regulated under the provisions of relevant CCS(CCA) Rules, 1965 and instructions observander;

12. The proposed ACP Scheme contemplates merely placement on

12. The proposed ACP Scheme contemplates merely placement on personal basis in the higher pay-scale/grant of financial benefits only and shall not amount to actual/functional promotion of the employees concerned. Since orders regarding reservation in promotion are applicable only in the case of regular promotion, reservation orders/roster shall not apply to the ACP Scheme which shall extend its conefits uniformly to all eligible SC/ST employees also. However, a the time of regular/functional (actual) promotion, the Core Controlling Authorities shall ensure that all reservation orders are applied strictly:

reservation crders are applied strictly;
13. Existing time bound promotion schemes, including in situ promotion scheme, in various Ministries/Departments may, as per choice, continue to be operational for the concerned categories of employees. However, these schemes, shall not run concurrently with the ACP Scheme. The Administrative Ministry/Department not the employees shall have the option in the matter to choose between the two schemes, i.e. existing time bound promotion scheme or the ACP Scheme, for various categories of employees. However, in case of switchover from the existing time bound promotion scheme to the ACP Scheme, all stipulations(viz. for promotion, redistribution of posts, upgradation involving higher functional duties, etc) made under the former (existing) scheme would cease to be operative. The ACP Scheme shall have to be adopted in its totality;

14. In case of an employee declared surplus in his/her organisation and in case of transfers including unilateral transfer on request, the regular service rendered by him/her in the previous organisation shall be counted along with his/her new organisation for the purpose of giving financial upgradation under the Scheme; and

15. Subject to Condition No. 4 above, in case where the employees have already completed 24 years of regular service, with or without a promotion, the second financial upgradation under the scheme shall be granted directly. Further, in order to rationalise unequal level of stagnation, benefit of surplus regular service (not taken into account for the first upgradation under the scheme) shall be given at the subsequent stage (second) of financial upgradation under the nCP Scheme as a one time measure. In other words, in respect of employees who have already rendered more than 12 years but less than 24 years of regular service, while the first financial upgradation shall be granted immediately the surplus regular service beyond the first 12 years shall also be counted towards the next 12 years of regular service required for grant of the second financial upgradation and, consequently, they shall be considered for the second financial upgradation also as and when they complete 24 years of regular service without waiting for completion of 12 were years of regular service after the first financial upgradation already granted under the Scheme.

Sd/-(K.K. JHA) Director (Establishment)

Attested

Advocate.

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ANNEXURE-II

STAME ARD/COMMON DAY-SCALES

A. per Fart-. of the First Schedule Annexed to the Ministry of Finance (Department of Expenditure) Gazette Notification dated Stotember 30, 1997

		NRA 7 OF ANNEXURE OF THIS OFFICE MEMOR.	
Salle.	RIS	VISED INY-SCALES (Re)	
1	"·S-1	2550-55-2660-60-3200	-
2.	S-2	2610-60-3150-85- ³⁵⁴⁰	1
3	S-3	2650-65-3300-70-4000	
<u> </u>	S-4	2750-70-3800-75-4400	
<u> </u>	S-5	3050-75-3950-80-4590	
(-	3-6	3200-85-4900	
	S7	4000-100-6000	
	S-8	4500-125-7000	
	S-9	5000-150-8000	
. ,	S-10	5500-175-9000	
1 !	S-12	/ 6500-200-10500	
	5-13	7450-225-11500	`
13	S-14	7500-230-12000	-
1.1	S-15	8000-275-13500	
15	S-19	10000-325-15200	
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1.7	S-23		

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH: GUWAHATI.

IN THE MATTER OF:

O.A. NO.126 of 2002

Shri S.P. Neog

.....Applicant

- Vs -

Union of India & Ors.

......Respondents

Written statement for an on behalf of Respondents No.1, 2 and 3.

- I, Anowar Hussain, Assistant Commissioner, Central Excise, Guwahati do hereby solemnly affirm and say as follows:
- 1. That I am an Assistant Commissioner, Central Excise, Shillong Commissionerate and as such fully acquainted with the facts and circumstances of the case. I have gone through a copy of the application and have understood the contents thereof. Save and except whatever is specifically admitted in that written statement the other contentions and statements may be deemed to have been denied. I am authorised and competent to file this written statement on behalf of all the respondents.

ASSISTED TO MINISSIONET

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GUVAHATI DIVISION

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- 2. That the deponent begs to state that the statements made in paragraph 4.1 of the application are matters of facts and needs no comments.
- 3. That with regard to the statements made in para 4.2 of the application the respondents beg to state that the applicant could not be promoted to the grade of Superintendent, because as per the Annual Confidential Reports (ACT), his grading was below the stipulated benchmark necessary for promotion to the grade in terms of Ministry's letter No. 22011/5/91-Estt(D) dated 27.03.97. Though his ACR & grading may not be adverse but still it was found to be below the requisite benchmark for promotion to the said grade.
- 4. That with regard to the statements made in para 4.3 of the application the respondents beg to state that the contention that the applicant was 'denied' promotion is not correct. The applicant could not be promoted as his performance was found to be below the requisite benchmark.
- 5. That with regard to the statements made in para 4.4 of the application the respondents beg to state that the juniors to the applicant were promoted since they fulfilled all the requistie criteria including the ACR grading, whereas the ACR gradings of the applicant was below benchmark.

Assistant Commissioner

CENTRAL EXCISE

GUWAHATI DIVISION

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The applicant's claim that the ACRs of last 15 years were 'Outstanding' is baseless and imaginary. Moreover, it is not possible for any officer to know his/her ACR gradings, unless he/she adopts any unfair means to know the same because from the name Annual Confidential it implies that it is CONFIDENTIAL and remain so for ever.

Though the applicant has no adverse entry in his ACRs, but more than once the ACR gradings were below the benchmark.

- 4.5 of the application the respondents beg to stated that this is a facat that the applicant is the senior most Inspector, as per the seniority list of 01.05.2001, but the seniority is not the only criteria for promotion.

 Moreover, it is not clear what does the applicant mean by the sentence 'making a move'.
- 7. That with regard to the statements made in para 4.6 the respondents beg to state that no such representation has been received from the applicant.
- 4.7 and 4.8 of the application the respondents beg to state that as stated in para 4 of this written statement the applicant was not "denied" promotion rather he could not be promoted as per the existing rules regarding promotion.



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As per as granting of benefit under the ACP Scheme is concerned, it is to be mentioned here that the said benefit could not be granted to the applicant on the same ground for which he could not be promoted, in terms of Ministry's letter No. 35034/1/97-Estt.(D) dated 09.08.99.

- 9. That with regard to statements made in para 4.8 of the application the respondents beg to state that the matter of fact. But the applicant could not be considered for granting the benefit under the ACP scheme due to the fact as stated in para 8 above.
- the respondents stated that the applicant was on unauthorised leave for the said period for which neither he took any prior permission nor did he informed the Department about his illness while availing the leave for more than two years. However, when he submitted the leave application, after absenting from duty for two years, it was decided to verify genuinness of the medical certificates submitted the addresses of the Doctors who had issued the certificates.

But the applicant has not submitted the address of one of the two doctors, till date, for the reason best known to him. Therefore, the "leave" is yet to be regularised and untill the leave is regularised the leave salary can not be released.

11. That with the respondents beg to state that the statements made in paragraphs 4.11 of the application has been answered in the foregoing paragraphs of the written

Assistant Commissioner
CE:ITR 41 EXCISE
GUWAHATI DIVISION

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written statements.

- That with regard to the statements made in para 5.1 and 5.6 of the application the respondents beg to state that the contention is not correct. All the action has been taken in terms of rules & regulation, regarding promotion, laid down by the concerned Ministry.
- 13. That with regard to the statements made in para 5.2 & 5.4 of the application the respondents beg to state that the applicant is the senior most Inspector but seniority does not confer any right to him that he should be promoted even if he does not fulfill all the criteria.
- 14. That with regard to the statements made in para 5.3 and 54.5.5 of the application the respondents beg to stated that the same are matters in aforementioned paras.
- 15. That the applicant is not entitled to any relief sought for in the application and the same is liable to be dismissed with costs.

Assistant Commissioner
CENTRAL EXCISE
SUWAHATI DIVISION

Verification ...

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VERIFICATION

And I sign this verification on thisday of June 2002 at Guwahati.

Assistant Commissioner

CENTRAL EXCISE
GUWAHATI DIVISION

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9 OCT 2002

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.

GUWAHATI BENCH.

V4/94

OA No.126/2002

Sri S.P. Neog.

-versus-

U.O.I. & Ors.

Rejoinder to the written statement filed by the respondents:

- That the applicant has been served with a copy of the written statement and has gone through the same. Save and except the statement which are not specifically admitted herein below, rests may be treated as total denial. The statement which are not born out of records are also denied.
- 2. That the applicant instead of replying the parawise statements, begs to frame the issue raised by the respondents which areas follows.
- a) Due to poor grading in ACR (below bench mark) the applicant has not been promoted to the Grade of Superintendent, in terms of Ministries letter dated 27.3.1997.
- the applicant for the same reason for which he could not be promoted to the post of Superintendent.
- c) The leave salary of the applicant has not been released due to the fact that the address of the doctor

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concerned could not be traced out and hence same has been treated as unauthorised absence.

That in regard to the issue regarding of denial the applicant in of the grade promotion to due Superintendent, it is stated that till dated there is adverse entry in the CR of the applicant and he is having outstanding service career and this fact has been admitted by the respondents in para 5 of the written statement. Taking into consideration the aforesaid admitted facts, it · can not be assumed that the applicant's grading in CR below the so called "bench mark". The respondents have failed to evaluate the bench mark as per Rule guiding the field. The only for the first time could came to know about the said fact and the respondents never apprised him about the fact as required under Law. The Law is very clear that uncommunicated ad-verse entry cannot be a part of assessment of an officer.

in respect of denial of benefit under ACP That the applicant begs to state that as per the scheme dated 9.8.1999, the benefit can be withheld only in case of during currency of Departmental Proceeding. employee Admittedly in case of the present applicant, not to speak of any such proceedings, even no adverse entry is available any of his ACR and this fact has been admitted by the respondents in para 5 of the written statement . Under no circumstances the benefit of ACP scheme can be denied to the present applicant and as such appropriate direction need be issued to the respondents to extend the said benefit and to pay interest @ 21% for such delayed payment.

in respect of the contention of the 3(c). That respondents in respect of denial of leave salary, applicant begs to state that from the series of events narrated above, it is crystal clear that the respondents have acted with a malafide intention in each stage of service career and as a consequence of such action, the leave salary of the applicant has not been released as yet. Till date there is no communication from the respondents to why of searching the address of the doctor who certified the applicant to be sick, the matter has been delayed. such an eventuality the Hon'ble Tribunal may be pleased pass appropriate direction towards the respondents to release his leave salary with interest @ 21% on delayed payment.

That in a nutshell, the grievance of the applicant is basically against the malafide action on the part of financial respondents in denying his due promotion, up gradation and non payment of due leave salary. It stated that the respondents at no point of time apprised the applicant about his ACR or any such adverse or any such down grading. It is noteworthy to mention here that since long he has been shown to be the senior most Inspectors and the fact will be revealed from the seniority list annexed to the OA. That apart in number of occasions the juniors to the applicant has been superseded him and thus it cannot the factor of his ACR. The respondents hence now issued yet another order of promotion dated 23.9.2002, promoting Inspectors to the Grade of Superintendent ignoring the C850 of the applicant and this promotions have been made only on basis of seniority. The statement made the -4-

respondents are far from truth and there are instances where Inspectors have been promoted to the grade of Superintendent even during the currency of Departmental Proceedings.

A copy of the said order dated 23.9.2002 is annexed as ANNEXURE-RJ-1.

In that view of the matter the applicant prays before the Hon'ble Tribunal for a direction towards the respondents to produce all the relevant records including the minutes of the DPC held for promotion to the Grade of Superintendent in the year 1999-2000 (Annexure-2) and the ACR's of the applicant for last 7 years w.e.f. 1995 to 2002.

That the applicant begs to state that under the facts and circumstances stated above the OA deserves to be allowed with cost, and the respondents may be direction (a) to promote the applicant to the post of Superintendent with; retrospective effect with all consequential service benefit (b) to extend the financial upgratin as per ACP scheme w.e.f. 9.8.1999 with 21% interest on delayed payment and (c) to release his due leave salary along with 21% interest on such delayed payment.

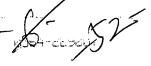
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VERIFICATION

And I sign on this the Verification on this the 4th day of Oct. of 2002.

Siba Prature Nuo



INMEDIATE -



AICHTE FEMISSACO OFFICE OF THE COMMISSIONER OF CENTRAL EXCISE MORELLO COMPOUND, SHILLONG - 793 001

ESTABLISHMENT ORDER NO. 139/2002.

DATED SHILLONG THE 23" SEPTEMBER 2002

Subject: Estt. Promotion, transfer and posting in the grade of Supdt. Gr.'8" - order regarding.

PROMOTION

The following inspectors of Cantral Excise and Customs are hereby promoted to the grade of Superintendent Group 'B' in the scale of pay of Rs. 6500-200-10,500/- with effect from the date they seaume charge of the higher post at they places of respings with imminadiate-effect-and until truther orders. further orders.

Г	SINO.	Name '	
1.	1	Pankajiai Singha	
ł	2	Tarun Kr. Singha	
_	3	Pannsia Segna	
1	1		\circ
į	5	Smt H. Memcha Devi CO hopus	7,
1	6.	Dahashin Mazunuu	-
. }	<u> </u>	Jamkhogin Haokip(SI) Con Exc	بمري
٦	8	Srnt Hilda Mary Syntem(ST)	
-		Abdul Mutalib	
	9	Sujit Mishra	
ĺ	10.	Syed Taffique Hussain	
	11.	Dhani Ram Des	
	12.	Paukia Kataki	
	13.	Jasabanta Mazumder	
	14	Najkumai Kalika	١
	15.	Dile Debajyati Sinis	
	16.	Ganesh Ch. Sharma	1
	17.	Joydeep Dutta	1
	18	Hom Presed Sharmali	1
	19.	Hom Plasta or Line	1
	20.	Swapan Kr. Nath	1
	21.	Tridip Ch. Roy	4
	72.	Rahui Sinha	+
	23.	Imdadur Rehman	-
•	24.	Sagar Kr. Dutta	-{
	25.	Owigendra Mohan Das	·-
	26.	Nikendia Singha	-
	27.	Naziruddin	-
	28.	Sudip Kr. Dutta	-}
	23	Hem Chandra Kalita	••}
	30	Delwawar Changi (\$1)	
	31	Prafulla Kr. Taye. (81)	\dashv
	32	Thangchuoilo. (\$1)	-
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		Niharosh Nandi. (SC)	
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	37	Dilip Kr. Gogol	-
	38.	Bibhoti Shusan Horah	
	39	Snyamal Kr. Dutte	
	170.	Ashon Kr. Chakraborty	
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١	7.3	Pirani Di Usur, Roy Choudhin	
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1	127	Ms. Zarira Khuri Shedap, (ST)
į	128	Tagan Hr. Rajkhows, (SC)
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	144	Golap Ch. Das (SC)
	145	N.N. Deka(SC)
	146	S.K.Kundu (SC)
	147	Ma Kiranmoyea Das (SC)
	148	G.K.Bhuyen (SC)
	148	G.(N.O)(d) (dO)

The seniority of the officers will be fixed in the order shown above.

The officers promoted vide this order are hereby seked to exercise options within one month from the date of promotion as to whather their initial pay should be fixed in the higher post on the basis of FR22(iXa) (1) straightway without any further review on accrual of increment in the pay scale of the lower post or their pay on promotion should be fixed initially in the manner as provided under FR20 (a) (i) which may be refixed under the provisions of FR 22(i) (a) (1) on the date of accrual of next increment in the scale of pay of lower post. Option once exercised shall be final.

In the event of refusal of promotion they would be debarred from promotion for a period of orie year

PART - II

TRANSFER AND POSTING

On promotion the above mentioned officers are retained in their present places of postings. The postings of these officers in the grade of Superintendent, will be decided at a later date

NOIE:

In the event of reversion of any officer(s) to Central Shillong, who is(are) on deputation, the junior most office. Commissionemits. in the are order will be reverted as Inspector.

TD:0385444395

C.No. 11(3)23/ET.111/2000/3/1608 - 21788

Dated:

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The Joint Secretary (Admn.), Central Board of Exclus & Customs, North Block, New Delhi 110 UOZ This has reference to the Ministry's letter dated 23% Sept. 2002 Issued under FNO.A.

2. The Chief Commissioner (EZ), Central Excise & Customs, 15/1, Strand Road, Customs House, Calcutta - 700 CC1. This has reference to the Ministry's letter dated 33% Sept 3. The Commissioner of Customs NER, Shillong

4. The Additional Director General, Directorate General of Revenue Fixelligence, 'D' Black, I.P. Bhawan (7% Floor), I.P. Estate, New Delhi - 110 002, Copies meant for the concerned

The Commissioner (Antrale), Continue & Central Excise, Guwahati.

- The Additional Commissioner (Tech.), Central Excise Hors: Office, Shillong
 The Additional Director Directorate General of Audit Room No.172, 107, C.R.Building
- The Deputy Development Commissioner, Noida Export Promasing Zone, Noide Dadri Road, Phase-II, Noide-201 305. Copy meant for the concerns: arvn; & viclosed.
- 9. The Regional Director, Narcotics Control Bureau, In Avail Regional Unit, Peona Bazar, Imphal-
- 19. The Deputy Director, DRI Regional Unit. Shillong லி.க் Hall, செர்ம் ப், Shillong 793 001...
- 11. The Dy./Asott Commissioner of Central Exoise/Cuab... meant for the concerned officer is enclosed. _Division. The copy

12. The CAD/FAO, Control Ectato & Customs, Hora, Office, Shillong, The S.I.O. DO: Intelligence, Coll, Silchar Normal School Road, (Adjacent to Chestraporty 14. Shri/Smt.

15. Accounts | & II/ET | & II/ Confdl. Br/CIU-cum-VIG Br. Of Hars. Office, Shillong.

16. The General Secretary, Gr. B' / C' Executive Officers' Association, Customs & Central Excise. 27. Guard File

> WILLIAM ADDITIONAL COMMISSIONER (P&V) CENTRAL EXCISE & CUSTOMS

SHILLONG

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